### Prof C. Lakshmanna

Another point is about the delay in flights. Yesterday, all the flights in the evening from the Airbus terminal were delayed by two to five hours. When a flight is delayed, they may not be able to tell us exactly how much delay will be there. But they can be realistic and reasonable. The flight had to come from Bombay and to Bombay it had to come from elsewher, the problem was and they could calculate the probable magnitude of the delay. What they do is otherwise. First they will announce one hour delay or half an hour delay; then two hour's delay; then add another half an hour and then two hours. It appears as if they want to save at the cost of the pasengers. Under the ruels, if delay takes place, the passengers have to be looked after. If they have to go somewhere and come back, even the taxi fare has to be given as per the rules. But they keep the passengers in ignorance so that they will not be advantage of even this able to take small facility to which they are entitled. Yesterday, a flight had to leave for Hyderabad and Madras at 6.20. Even at 12.25 my wife, who was to travel by that flight, phoned from the airport that they were just announcing security arrangements. She was not very sure when the flight would leave. What happens if people go by these flights in the late hours? They reach their places at 2 or 3 o' clock. They are put to untold miseries. Transport will not be available. They cannot reach their places. Nor can they stay in the airport, especially if it is winter. Also, those who have to receive them are in perpetual anxiety. Those who send off are also in perpetual anxiety. That means the anxiety is three-fold

In view of all these, I would like the Civil Aviation Ministry to present a white paper as to what specific, concrete, steps will be taken to reduce the possibility of accidents and to reduce delays in flights so that the travelling public in this country is

not put to the type of anguish which it is put to now. Thank you.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): I am also worried now. I want to go by today's evening flight. I do not know whether it will reach in time or not.

SHRI P.K. KUNJACHEN (Kerala): Mr. Vice-Chairman. Sir, let me associate with him. He says it is a narrow escape. If the fire...

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): All right. You want to associate. That is all.

SHRI P. K. KUNJACHEN: It is a very serious thing and the Government must take serious action on that.

SHRI KAMAL MORARKA (Rajasthan): Sir, I only wish to add this. In the light of the recent discussion about the Ahmedabad accident we had in this House and in the light of what happened yesterday, the special mention made by Prof. Lakshmanna is very very timely. The other House has accepted an adjournment motion on the subject. I wish to bring it to the notice of the Civil Aviation, Minister, through you, Sir, that the entire maintenance of the Indian Airlines has to be put on a sound footing. It is not a question of enquiry. They will again say that they will enquire into the accident. Enquiry is after the accident. What we need is to prevent the accident from happening That cannot be prevented entire management is revamped.

# MONOPOLIES AND RESTRICTIVE' FRADE PRACTICES (AMENDMENT) BILL, 1988

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THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Now, we will take up the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988 Shri J. Vengal Racto move the motion.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Sir, I move:

"That the Bill further to amend the Monopolies and Restrictive Trade Plactices Act, 1969, as passed by the lok Sabha, be taken into consider tion."

Sir, the Monopilies and Restrictive Trade Practices (Amendment) Bill, 1988, was passed by the Lok Sabna on 22nd November 1988 is now before this House for consideration. Section 22A of the Act empowers the Central Govern nent to direct by a notincation that all or any of the provisions of section 21 relating to substantial expansion of undertakings or section 22 relating to establishment of new undertakings shall not apply in relation

to certain categories of pro-3.00 P.Mt. posals specified therein. Clause 2 of the Bill seeks to amend Section 22A so as to empower the Central Government to empower the Central Government to issue such notifications also in relation to proposals based totally on indigenously developed technology. As stated in the Objects and Reasons appened to the Bill, indigenously develoved technology would include technology developed in India in the public or private sector or in national laboratories. In order to be technologically self-reliant it is necessary to encourage commercial exploitation of indigenous technology. The proposed

Clause 3 of the Bill is intended to eliminate certain administrative difficulties in giving effect to the decision of the Central Government to revise the scales of pay and allowances of the Chairman and members of the Monopolies and Rescrictive Trade Practice's Commission, with retrospective effect, in the light of the revision of the scales of pay of Central Government officers consequent upon the recommendations of the Fourth Pay Commission

amendment is a step in this direction.

I now request that the House be pleased to take up the Bill as passed by the Lok Sabha for consideration and pass the same

The question was proposed.

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I SATE OF CALL

SHRI KAMAL MORARKA (Rajasthan): Mr. Vice-Chairman, I rise not only to oppose the Bill that has been brought before this House today but to expose the hollowness of the objects and Reasons which the Minister has just placed before the House. Before I come to this point I will have to give a little background because this is the first legislation of its kind in this country which was brought forward in 1969. Mrs. Indira Gan.Inl., while dissolving the Lok Sabhs in December 1970 and calling for midterm elections, addressed the nation on the radio and one of the achievements she claimed was that the Government had set up the Monopolies and Restrictive Trade Practices Commission to control the concentration of economic power which had got concentrated in a few hands, and to go foward on the road to democratic sacialism. That was 1970. After its enactment this Act has already been amended a number of times. In November 1980 was the first amendment when they said that export production should be excluded from the purview of the total production taken because that does not affect the consumer, it goes out of the country. In April, 1982 there was an amendment which gave powers to the Government to exempt by notification industries which, in the opinion of the Government, are of high national priority, or where the Government feels that there is scope for export or if the industry is to be put in a free trade zone. That was in April 1982. That amendment by itself had signalled the dilution of the MRTP Act. In fact, the honeymoon with socialism had come to an end and after 1980 the Government had [Shri Kamal Morarka]

already started on this new path of liberalisation and privatisation and there was a new vocabulary which is very much in fashion these days. In 1983 the Government again amended the Act purportedly based on the recommendations of the Sachar Committee. I will show you within the course of my speech how the Government I:as ignored the major recommendations of the Sachar Committee and accepted only those amendments which have suited this new role of liberation.

At the outset let me tell you that this Bill before the House is the last nail in the coffin of the MRTP Act, 1969. It would have been much more honest to bring a simple legislation saying that this House hereby repeals the MRTP Act, 1969. That would have more honest way of been a much doing what we are today being asked to do. The Minimum 1 expect from the Minister is that an economic legislation of such far-reaching sequences should be referred to a this Committee. Select Τn in the Lok Sabha House and also, from the time of Pandit Jawaharlal Nehru, there has been a very healthy practice that every complicated piece of legislation is referred to a select Committee. In recent times, the Government has given a total go-by to the system. Last year, both the Houses of Parliament passed the Direct (Amendment) Bill without Taxes understanding the clauses and even the Government and Parliament were embarassed later because that cannot be implemented and it has to be amended again. Therefore, my humble subhonourable Minister mission to the through you, Sir, is to refer even at this stage the Bill to a Seelct Committee in which there can be experts. There are eminent people on the Treasurv Benches who have got a lot to say on this and I would be most happy to But, under the views. have their present system, they are unable to op-Bill and the Bill will go pose the through.

First, we must understand what this legislation is. Unlike the Companies Act or the Income-Tax Act, which are Acts to regulate business, this Act was an Act meant to restrict a few business houses so that the others could be free therefore, today if you lift the restrictions on these business houses, it is not liberalisation, but it is restriction to the vast majority of small entrepreneurs. The phraseology itself is wrong and the impression created is as if they are loosening. No. We are allowing these powerful people to a hold the small on That is what We entrepreneurs. So. doing under this Act. the term 'liberalisation' indicates as if Government is reducing its po-No. What we are doing is that wer. a whole bunch of small and medium entrepreneurs will now be again open to the competition from these large Mrs. Gandhi, in her houses which wanted to restrict through wisdom. this Act. So, first we must understand what we are doing. Liberalising a restrictive Act is like asking for boicontradictory term. ling ice: It is a You cannot liberalise the MRTP Act. The Monopolies and Restrictive Trade Practices Act can only be tightened or repealed. Liberalising that Act means negativing it. We are acting against the Spirit of that Act.

Sir, the Act itself has to parts; one concentration of economic power protection is other the the consumer. Let us now discuss economic poabout concentration of wer. Firstly, the Government has got powers to exempt a whole list of inundertakings from dustries or even As a result the purview of the Act. of that power, under section 22A, the Government issued a notification in May, 1985, saving that such and such a list of industries shall be exempted from the purview of section 22A of the MRP Act. Now, what are those indus- . tries? Sir, these industries include everything from pig iron to cement. to drugs, to fertilizers to pumps, to compressors, to machine tools etc., coming under 27 broad heads. A host exempted of industries have been

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from the purview of this Act in May 1985, that is, after this Government came to power. Again in December 1986, another notification has exempted a host of further industries from the purview of the MRTP Act. And, what are those industries? Shipping. hotel paper, vanaspati, industrial machinery sponge iron, power equipment etc. and with certain restrictions that they have to be put up in backward areas even cycles bulbs, pressure cookers, sewing machines, tiles-all these have been already exempted from the purview of this Act even before the amendment that is before us now is passed. By what strength of imagination these industries can be called industries of high national priority, only the Government can explain. But what I am trying to tell the House is that, as things stand today, this legislation also is nothing but a piece of paper. Frankly, it is an irritant in the sense that since the major industries are outside the purview, it is now one more hurdle in the hurdles race to put up an industry. Today, if a big house wants to put up an industry, the MRTP Commission is one more hurdle, one more nuisance, that it has to cross.

It has ceased to have a social pur-It has ceased to have any control or any sort of restrictive objective. It is now one more octroi post which With this backhas to be cleared. ground it is very clear that the prevention of concentration of economic power has ceased to be one of the objective of this Government. wish to challenge, because it is their They are free to make Government. But I do except from them a policy. an honest enuniciation of their policy. They cannot say: We are against big business houses, we are against multinationals we are for socialist ecenomy and then go ahead and dilute the Monopolies Act and allow Pepsi Cola to come in this country. This double talk is not good.

Now, the second part of the legislation is protection to consumers. In their wisdom, the 1969 Act had precluded the Government Undertakings. from the purview of this Act. As far as the concentration of economic poconcerned, the public sector cannot be in the same category. So we should exclude it. But when it comes to unfair trade practices, when it comes to restrictive trade practices, when it comes to consumers being protected. why should the Governemnt Undertakings be exempted? The Sachar Committee in its Report has stated-I quote: .

Trade Practices

"There is no justification for exempting Government and Government controlled undertakings from provisions relating to control and prohibition of monopolies and restrictive trade practices under the provisions relating to unfair trade practices being suggested. The beneficiary of monopoly legislation is the consumer. And it is only fair and reasonable that undertakings owned or controlled by the Government, should be subject to the same type of rigour and discipline as the private sector undertakings where the interests of the consumers are involved...'

Now, Sir, this is the most important recommendation which has been ignored, with the result that today the consumer has no remedy against the Telephone Department. against the supply of cooking gas, against the water supply, against the electricity, which are all in the hands of the Now, the Sachar Com-Government. mittee in its wisdom said that if wemust have an Act to protect the consumer and if the Act is aimed at stopping the malpractices of big companies, for the purpose of protecting the consumer, there is no justification for excluding Government companies

[Shri Kamal Morarka]

which are responsible for major supply of day-to-day necessities

î, What I would like to know from the hon. Minister is, having come forward with this Bill. Why have the Government not thought of revamping the entire Act? If they feel that between 1969 and 1988—19 years have passed and there is a sea-change in the corporate sector-the very concept of concentration of economic power under their Cabinet decision or under thier policy they want to change, by all means do it; come foward and repeal this Act. But protection to consumers thankfully they are not against that; please make it more genuine. 1. (1575)

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Now here is a case where the Acthas two parts. Prevention of concentration of economic power has been Today's amendment totally diluted. says that industries based on local technology shall be exempted. I not understand, first of all the purpose of this amendment, because under section 22A they have the power to name any industry they have to decide whether it is high priority. So all the local technology industries they can include notification. in that by But they have brought forward the Act. What will happen. Sir? Supposing we need the big business, suppose we need high technology projects, we are not allowing them entry into the locally developed technology. That means, tomorrcw the smallest project the most insignificant project, also is now outside the purview of the MRTP Act. other words, the very concept of monopoly capital, concentration of economic power, is a dead letter. I would expect the Government to come forward and say: yes, the concentration of economic power is no more a priority on our list; therefore, bring legislation and repeal it. If not, refer the present Bill to a Select Committee. Let the Select Committee go into the entire gamut of monopoly legislation not only

in this country but the anti-trust laws of the US. US is supposed to be a free economy. We always criticise it for being too much private sector-oriented. In the United States, it is much more difficult for big company bully a small company because the anti-trust laws are very strict. If a big company takes away or copies the designs of a small company, have to pay millions and millions of dollars in damages. In this country, a big country can just elbow out a small company, and the Government cannot do a thing because this Act has no teeth. If we have a Monopolies Act, if we have a Monopolies Commission with senior Judges. ex-Judges of the Supreme Court please put teeth into the Act. Instead of dilution, what we need is changing the direction of this Act, giving it teeth, giving it power so that the strong man does not take advantage of the weak man. I see that not only the features which are necessary the Bill but also the intention of the Government is totally missing. They have forgotten about the figures given in this House in this session itself.  $\mathbf{T}_{\mathbf{hev}}$  have given figures of the growth of the 20 top Business Houses. Their assets are growing not in arithmetic progression any more; they are geometric progression. How happen? In this country, nobody can put an industry without taking money from the Government which means Government is giving them licence, the Government is giving them MRTP clearance, the Government is giving them the loan. If that is the policy of the Government, what is this sham? Why is the House, why are the people being subjected to this sham? There is a general sion and on the top of it. the trade and industry is always shouting that, oh, the Monopolies Act is a big damper to our growth. Probably are right because they know whatever they want to put up. any case, the put it up Only it has a longer process, one more visit to the Kasturba Gandhi Marg

wherever this Commission is situated, and another six months. If the country has to set up an industry, if the country has to give it to a big business house, let us have it faster, and empolyment will be generated faster, This Act is only serving the purpose of (a) delay, (b) further concentration of economic power, (c) discretion in the hand of the Government. This is what they always want because they can decide what is high priority. We have seen the high priority list. I just read out to the House. Everything from a sewing machine to a lantern everything is high priority. Simply in one word they can say that all industries are exempt from the purview of this Act. Sir, I do not know what name to give to this kind of legislation. But we are just fooling ourselves. And I don't think that Parliament should be used as a forum to pass Acts which ab initio have no meaning except increasing the bureaucratic bureaucratic paper work. And probably, till the elections the Govenment do not want to say but I don't think it is a secret any more because everybody knows, and even the oil refineries are being put up in the joint sector now. Even industries reserved for the Government are being now shared with the private sector. So, your 'u' turn in the policy should be openly reflected A white Paper should be placed before the people giving the total new picture of Mr. Rajiv Gandhi's economic policy with all its features of liberalisation, privatisation, competition, high technology, 21st century, etc. Let us have that and let us have a debate on that. There is no use trying to flog a dead horse. Your MRITP Act is a dead letter. I again request the Minister: Please do not pass this Bill. Please refer it to a Select Committee. Let us have a proper deliberation on it. not only to cover the Monopolies Act but also the other connected legislation.

... Thank you, Sir. -

PROF. CHANDRESH P. THAKUR (Bihar): Mr. Vice-Chairman, Sir, I rise to support the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988. Sir, it is always a pleasure to listen to my young friend from the other side, Mr. Kamal Morarka.

Sir, while we are discussing this Amendment Bill, we are in the realm of reflecting on managing the economy. Macro-economic and the intruments used for that purpose. More specifically, we are interested in discussing the relationship between the Government on the one hand and business and industry on the other. Let us accept one thing that no cconomy is static. It is not frozen, structurally and otherwise. Economie; evolve and move on to a newer path and require a corresponding change in the dispensation from the Government end. Notwithstanding that in the Indian context we wanted not only growth but we wanted a large visible and substantive social purpose lent to growth. It is precisely with the consideration that the Directive Principles of State Policy were framed in a particular way and subsequently when this Act was enacted, the very objectives of the basic Act alluded towards that, that is the promotion of certain directives under the Directive Principles of State Policy in the operational arena.

Now, if we look at the MRTP and its working there are two areas, there are two parts and I agree with Mr. Morarka, one is the control of concentration and monopoly power in the larger macro economy of the country and the other part is the restrictive trade practices. But in the first part itself the concentration is more with regard to large and dominant industrial undertakings. We have a problem here. There is scope for a bolt of an ambivalence some what where we want growth and greater support to the growth impulses. We have to depend on such forces which possess the capability to do so based in their. record. Nevertheless, they

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not very vegetarian. They for may ask the approval of their own plans and precisely for that reason we want to let them make contribution, but not without social purpose built around them. Now the whole discussion is around sections 21, 22 and 23 and more particularly section 22A which has been subsequently added. There is no denying the fact that the entry of the Governdirectly or indirectly ment economy arenas the is due to the market failure or the lack of contribution of the market forces to promote the social purpose which any country of the Indian profile intends promoting. However, in the management of the economy after a certain number of years of growth that you begin to realise whether the instruments which you created are still having the same potency, are they still having the same effectiveness and the collapse or disfunctionality of the market forces consideration which prompted the creation of those instruments and persuaded the use of such instruments are still relevant for our needs.

\_ \_ : : ...= My submission, Mr. Vice-Chairman, is that perhaps over the last several decades the way the economy has performed it has prompted the Government to have a look at it and see what in the changing circumstances and keeping a prospective view in the intermediate range of the economy, needs to be done in order to accelerate the process of growth and yet not jeopardise the social and the larger purpose that we want to blend with that. So, the basic concern that Mr. Morarka has, I agree with that. But in his interpretation or in his attempt to that exposure, there is scope for parting company with him. I will come to some of those aspects a little later. I am only hoping that you will be a little considerate with me for the time because this is the first time I am speaking in this session of House.

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Now, there has been a near chorus cry in this country that the Government regulations are stifling the growth of the economy, that the instruments of growth and control are becoming an end in itself rather than an instrument in the promotion of growth of business and industry with a social purpose. Now responding to such a pressure and in its own judgment after the examination of the realities of the economic life when the Government has gone ahead and taken certain steps, then you see the pendulum swinging on the other end and now it is, I mean devil quoting scriptures, Kamal Morarka crying in the name of socialism and that shows the tremendous persuasive power of the economic philosophy of the Congress Party and I think the party leaders must be given a pat...

Trade Practices

(Amdt.) Bill, 1988

SHRI H. HANUMANTHAPPA (Kar. nataka); Is it real?

PROF. CHANDRESH P. THAKUR: I do not know. He is a smiling person, Kamal Morarka I was with Mrs. Gandhi when this Act was passed, 1 was very much a part, Mr. Chandresh, and was in the forefront of the socialistic measures that were taken. there is no question of devil quoting scriptures. That shows that after her death, you changed the party instead of staying loyal to her.

Nevertheless, what we are taking at this stage is, isn't there a time now to move from the conrol and regulation of the economy through non-physical instruments? That is, you may have the same problems persisting in a certain measure but the medicine needs a change. If the diagnosis is revised and is adequately revised, prescription also must change, and that is precisely what is happening, that we are moving to a regime from physical to financial and fis. 1 control when we find that the current profile of the business and industry needs that kind of dispensation.

What we find is that our concern today is to promote productivity. Our concern today is to control costs through cost efficiency. Our ocacern

is to improve quality. We do want to modernise our economy and for that we want better technology. We want economy in the scale of operation at the unit level which, as a businessman, Mr. Morarka will agree We also certainly want diffusion, a faster diffusion of the centres of growth and more so in the relatively backward areas or regions of the country. We also want exports because a develop. ing economy cannot finance itself beyond a point unless our balance of payment situation through export promotion-not through import controlis also brought to a respectable level. Now if, these are the concerns, and these are the legitimate concerns, and these are the concerns around which more or less there is a national consensus and this is where international body of experts also come to persuade us, then in that case the question arises do we not need a certain degree of discreet flexibility in the instruments of the Government? So far as the management of macro economy in general and support to and regulation of business and industry in particular is cencerned, my submission is that we need accelerated economic growth and for that we need accelerated industrial growth, both in the secondary sector as well as in the tertiary sector. and if we look at the consistency in the Government policy, not within the framework of the MRTP above but in a larger framework, and that has been the thrust and burden of the Government policy, whether it is delicensing, broad-banding, re-endorsement of the capacity or for the new units to require a minimum scale of operations for economic efficiency then they fall into a vey logical consistent pattern of economic decision making and they are certainly supportale for the large: purpose within the contemporary and prospective reality of the economic life in this country.

However, having said that—that is in terms of the general support—I would be less than honest. Mr. Vice-Chairman, if I did not draw the attention of the hon. Minister, a very

competent Minister who has seen things all his life very carefully, to certain aspects that whereas we have allowed a certain degree of openness or liberalisation or deregulation with a fond hope, with a certain degree of expectation from the business and industry to respond in the same spirit through its won contribution, then we have to ask the question how much business and industry growth under the liberalised position is being propelled by internal resources of business and industry itself? The guestion here is, how much is additional growth through internal resources versus the one which is coming from the term\_ending institutions. It is in this context that I would like to draw the attention of the House to a particular guideline of the Reserve Bank of India with regard to non-banking financial institutions covered under MRTP Act, and how they should operate. Sir, the Government is trying to suggest that if you want the benefit of liberalisation, then come, get forward, and bring out your own internal resources; do not through direct or indirect channels on the public moneys because you are not going to have it both ways, liberaisation as well as access open ended to public funding as it was in the earlier period. I would like to suggest that on this consideration the Government needs to be a little more circumspect and probing in relation to the track record of business and industry which are the beneficiaries of this liberalisation policy.

Secondly, Mr. Vice Chairman, what is the record of the beneficiaries of this policy in regard to cost efficiency? Are our products becoming less cost lier? Is the quality improving that fast? Are our consumers getting the benefit of this cost and quality improvement as well as the total flow of goods and services so far as their daily life is concerned? My submission is that if you look at all these parameters, whether it is price, which is the result of cost performance, or quality, or the availability of goods

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and services, the consumers have still to go a long way in regard to establishing their right, if not substantially, even somewhat more than marginally.

Thirdly, if liberalisation is in the name of export promotion, I am sorry to say that the track record of the dominant and large enterprises is dismal. It is a fact of life. It is a statistical data that most of the contribution in the export sector has been from the medium and small units rather than from the primary beneficiaries of line. ralisation in this country. Perhaps, a little bit of additional, supplementary, measure will have to be thought of in order to see that exports are promoted as a result of contribution by large and dominant busines houses which are going to benefit from the liberalisation.

More particularly, Mr. Vice-Chairman, what do we see when we look at the track record of the so-called hundred per cent export-oriented units?

[THE VICE-CHAIRMAN (Shri H. Hanumanthappa) in the Chair: Now, units have been more in the nature of units claiming and getting subsidies and support from the Government than serving the purpose for which they were created. I had run into the data in regard to their parformance and the more we see the less we discover so far as their expert performance is concerned. As a result of this, they come back again and say 'We are not performing well and, therefore, we want one more concession; we want one more facility'. Therefore, there is kind of a puzzle here that you create hundred per cent export-oriented units and yet you discover that they are not performing. They come back with more requests for additional support in order to let them survive despite their managerial deficiencies or infirmities.

When we look at the backward area development also, we see that the inter\_regional inequity in development has been growing. Whether we have been able to achieve the kind of re-

gional balance in the growth through the location of industries in the backward areas is a different question. But if we are allowing certain facilities to large and dominant houses on the plea that this will be a vehicle for growth, for generating growth impulse in under developed region. I would like to have a look at their track record again. This track record should be reported to Parliament at regular intervals and it should be a kind of a real-time data with appropriate Ministries, appropriate officers, looking at it and trying to do the course corrections so that this purpose is not ignored. This inter-regional inequity in development is creating a lot of problems in the country. Inter-regional inequity in development is behind the lot of social tensions and inter-regional tensions that we are seeing today. To the extent that the intention of the policy of liberalisation is to encourage regional balance in the growth of business and industry, it must be rigorously monitored and whatever administrative or legislative measures required should be taken without delay in order to see that the purpose is served. (Time-bell rings) Mr. Vice-Chair. man, the previous occupant of the Chair said that I would get all the time. I hope you will keep that promise.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). What is promised by the Chair is given.

PROF. CHANDRESH P. THAKUR: I would request you to keep in mind the spirit of the assurance given by the previous occupant of the Chair. Chairmanship has changed hands but Chair is the same.

THE MINISTER OF STATE IN THE NINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): He is very generous.

PROF. CHANDRESH P. THAKUR: He is generous.

So far as modernisation is concerned, who can deny that this country has gone in for modernisation all along the route?

From that domestic kitchen to our assembly line or the manufacturing unit. Obsolete technology, has been one of the major limiting factors in the performance of the economy in the market place, whether it is the domestic or the international market place, more so in the latter.

Here is a point where I will agree with Mr. Morarka that we need R&D. There is no denying the fact. In fact, yesterday in this House while answer. ing to a question one of the hon. Ministers indicated that annually several thousand crores are going in for R&D. I would like to know what has been the pay off? Has it been converted into an effective gain to the economy in terms of cost control, quality improvement and improvement of the delivery schedule? benefited the economy in terms of growth, in terms of benefit to the consumer, in terms of price quality and benefit to the tax-payers in reducing the burden on him? So, I submit if this particular amendment is directed towards promoting the commercial use of indigenous R&D contribution. then we have to go behind this agenda still further, in the sense, to see what is the profile of the R&D, what is the quality of the R&D and what is contribution of the so-called R&D in terms of cost improveterms of quality, imment, in provement and in terms of benefits that the economy and the individual member of the economy are getting. If it is not, then simly by allowing this enabling provision you are likely to open up a vent through which more money will be diverted towards R&D without the results coming and we will be stuck up with the problem of continuing stagnation in the sector that we are talking about. So, I am in favour of the spirit of modernisation and the comercial use of useful R&D but it must be useful, it must be timely and it must be capable of commercial use on the touchstone of vigorous economic criteria from the macro or micro economy point of view.

We have talked in the context of MRTP in merger, amalgamation, takeovers in relation to the sick units. The incidence of sickness is writ large on the industrial landscape of the country. True, small and medium firms are having much greater degree of sickness but in the older units, whether they are textile or engineering units, you have a high incidence of sickness and the locking up of the resources in large units as well. There is the threat of job and deskilling and all these things are creating a lot of tension, misery and suffering in this economy. What I am trying to suggest is that under these liberal provisions what has been the record of the sick units, how fast and how effectively their marger, amalgamation with or without public money, support, for rehabilitation has been and if it has not been there, then I think there is a need for supplementary instruments at the disposal of the Ministry of Industry or the Ministry of Finance which could be made use of effectively in this context. - # 3

Now there is one more point where I will refer to Mr. Morarka. He talked about the possible risk of hurting new and smaller entrepreneurs as a result of the growth of large business. I think it is a real threat, no doubt about it. The reason is, smaller and larger firms do not have the same market facilities, particularly so far as marketing techniques and network of retailing are concerned. So, they will have to compete with unequal advantage and in the process there will be a kind of free for all. For that I would submit that from a macro economic point of view we need to gain from the strength of the large and dominant enterprises but we should not in the process create a situation for an extinction or lack of resilience in the small and medium enterprises. For that my submission is that ancillarisation is one of the packages which the Ministry of Industry is trying to promote. Can be make it mandatory 305

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on a proportionate basis, that out of the total value added production, a certain proportion will have to come from the ancillaries? On a mandatory basis, it should be there for all business houses. That will be one way of maintaining a kind of a dualistic structure of the economy, a healthy inter-dependence between the two and this will also support the growth of small and medium entrepreneurs. This will also grow with the help of a proactive strategy imposed on the large and dominant enterprises in proancillarisation rather moting staying within the framework of the network that they have been primarily used to. This is not contradictory to the Government policy. Government wants to promote entrepreneurs, wants to have first generation entrepreneurs created in different parts of the country, operating on economic viability basis and they cannot work anless market access is provided, unless techunless nology support is provided, basic input support is provided. That effective can come primarily on an dominant basis from the large and enterprises. So if the society is giving them some concessions, let the society demand on a legitimate basis, on a very credible basis this kind of a contributon from these enterprises which will serve the larger purpose of the economy in growth through them directly and growth through them indirectly too via the support they extend to the small entreprises.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): (Time bell rings) Please try to conclude now.

PROF. CHANDRESH P. THAKUR: Sir, this is the first bell. I appreciate your concern, but I would not like these large enterprises' sick units to take advantage of speculative prices of urban land as the sole support of their turn-around funds. I would like that there should be a much more rigorous analysis of managerial capabilities and much more honest loling

out of their internal resources in support of the turn-around operation. If we do not do that, there is a risk here. And I am deliberating on this point because there is a fear in my mind of a possible linkage between an engineered sickness which the country has known followed by merger and take over in the name of revival, pre-empting the MRTP Act and ultimately in the post-revival phase, cornering a lot of economic power in the economy. That will be a deadly thing. In the first place, the country has lost because of the engineered sickness. Secondly, it has allowed a kind of a garden path through which circumvension of the concentration of economic powers prevention provisions has been facilitated. And finally you will get what you never wanted. never wanted either engineered sickness or the kind of economic concentration of power. If both these get combined the conspiracy of engineered sickness and revival through this kind of merger and public support then you will have worst of both which is not Government's intention, which is not the tax-payers intention, which is not the voter's intention in this coun-

The Act certainly, as Mr. Morarka said, is effective, or I do not know whether he meant that, but he did allude to that possibility with regard to the second part of the Act-i.e., restrictive trade practices. If in the track record, we find there is more emphasis on this part of the operation of the Act, I have no quarrel with it so long as it is really effective. It is a valuable policy goal and the consumer here or those who are at the receiving end of the trade and restrictive practices look forward to the Government for certain support and protection. There is nothing wrong in it. The only thing is, can the provision, or the working of these provisions be such where the despatch and effectiveness are visible enough for all of us to say that here is some instrument of the Government which is working for the Restrictive

.common purpose, for the common benefit in a very credible way, on a very well demonstrated data-based record. We have to look at advertisements, we have to look at after-sale services, the working of the R&D provisions, we have to look at what is called the prices of the components. If you are looking for repair of your equipment, you have to look at the service charge provisions which are creeping and proliferating in industry after industry. Only a very vigilant and resourceful consumer can resist against these insidious ways of exploitation. So, the Government has to look at that.

Public sector, yes, we have created the public sector with great expectations, and on several criteria we are proud of the contribution of the public sector, but not that everything is great and good about the publis sector. When it comes to restrictive trade practices, I thing, the consumers of the goods and services dispensed through public enterprises have a lot or crying to do and, as a result, a stage has come where the consumers and the public need certain protection through these legislations from the infirmities or the poor management practices of the public enterprises themselves. whether it is the the product, quality of whether is the price of the product whether it is the delivery schedule of the product or whether it is the repairs of product that they provide. We have all those problems and, on that point, I would like to go along with Mr. Morarka that, if not through the provision of this Act, through some provisions of the Ministry of Industry the public enterprises must be brought on a more worthwhile track so far as the consumers are concerned.

Sir, two more points. We realize that certain provisions with regard to salaries and expenditure for the working of the Monopolies and Restrictive Trade Practices Commission are required, and we welcome that. But my submission is that the intentions behind this legislation will not be met if it continues to work purely as a judicial body, because a judicial body has certain due processes and, as a result, it becomes a kind of a delayed process and, if we want the results, it has to work, perhaps. through a quasi-judicial pattern so that there is a lower incidence of legalism whether it comes through the appeal provisions or the writ provisions or the working of the prosecution and other kinds of area of legalism So, it seems to me. Vice-Chairman, that, by and large, the basic intentions of the Act are still valid. We do want a reduced concentration of economic power, we do want the growth of the industry and business with a social purpose, but we also must not ignore the changing structure of the economy and the need for a certain flexibility in the package of instruments available for the Government.

Morarka talked about Mrs. Gandhi's claim, and I see no reason why that claim should not have the credibility of the kind which he is doubting. The Government is still carrying on the policies which were established, not in slogans but in terms of their concrete content, except that certain course corrections, as demanded by the realities of economic life as they have emerged over the years. are being done. When the economy is designed to be open for the good of the larger country, there is nothing to xpose, Mr. Vice-Chairman, as Mr. Morarka was trying to assert and tal-He is a young king of exposure. man; he comes from Bombay; he must be going to the beaches; he must be locking at the bikinis. A good old story: What is exposed is uninteresting, but what is still unexposed is more vital what he should be looking at is what is the content of the Government policy still. Is it running away from the direction and regulation of the economy? Is is still not keeping the levers of control and management of the economy to bring a

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Monopolies and

Restrictive

certain modicum of desired behaviour and compliance from the dominant and larger undertakings? If the answer is "Yes", then this is a vital part which he should not ignore when he goes to the beach next time. Thank you, Sir.

SHRI M. A. BABY (Kerala): Mr. Vice-Chairman, Sir, I remember that honourable colleague from the other side. Mr. Jagesh Desai brought to the notice of the House through a Special Mention, sometime back, a deadly move from some quarters to scrap the MRTP Act itself and I was one from this side who associated with that Special Mention. I think the intention of this amendment is to give effect to that proposal to scrap the MRTP Act itself through he back-My only humble submission to the Treasury Benches is to change the full form of he MRTP Act. Presently the full form of the MRTP Act stands as "Monopolies and Restrictive Trade Practices Act." But is should be changed to the following:

"Monopolies and Ruthless Tycoons Promotion Act." If you are prepared to accept this change of the full form of the "MRTP Act" into the "Monopolies and Ruthless Tycoons Promotion Act" then, I shall appreciate the spirit of the Amendment.

It is very ironical and unfortunate that when the Central Government and the ruling party at the Centre are observing with great fanfare the birth centenary of Pt. Jawaharlal Nehru, you have chosen to come with such an What is the effect of the amendment. Amendment? Over the years the MR-TP Act, without it being properly applied to restrict monopolies, has been having a natural death. According to me, thanks to the lackadaisical application of the MRTP Act which itself is not having sufficient teeth, over the years the monopolies have been growing, they have been flourishing. What is the experience of the application of this MRTP Act? What necessitated the

come out with this Government to Amendment? According to the Sachhar Commission Report, since the MRTP Act came into effect in the year 1970, the top 20 business houses could assets from Rs. enhance their total 2,430.61 crores in 1969 to Rs. 4,465.17 crores in 1975. The percentage of growth of these 20 monopoly houses from 1972 to 1975 was 68.6 per cent. This is the finding of the Sachhar Commission Report. That means, despite the existence of the so-called MRTP Act, the purpose of this Act was not In fact, they were flourishserved. So, what should have been the attitude of the Central Government by bringing out different amendments in order to give more grip to the MRTP Act so that the purpose of the MRTP Act can be served?

Not that the Government did not come out with any amendment. Government did come out with amendamendments So far, seven ments. This is the have been brought out. eighth amendment if my information But all these amendments is correct. more elbowwere intended to give monopolies to grow. Is room to the this not the fact The earlier speaker a knowledgeable professor, very effectively put forth many specious argu-Very cleverly very ingeniously he argued the application of various economic principles, macro economics, micro economics and all that, but very cleverly he did not come to the crux of the point. م النجاء الحاج عافر معم يريد العام العمر الي المام

The MRTP Act was brought on the statute book it was enacted with great fanfare, stating that we wanted to give effect to the guidelines of the Directive Principles to prevent concentration of economic power in certain hands and to see that economic growth ensures the overall well-being of the society and all that. Did that objecive materialise over the years? This is the primary question to which mv verv colleague did not find learned hon. time to go into despite the very liheral and unrestrictive attitude of the 311

hon. Chair in giving him sufficient time. Through his ingenuous arguments he cut away himself from addressing the crucial question, Experience of our country tells us that this was just a propaganda that the Government is coming out with certain restrictive measures on the monopo-What we demand is that more and more stringent punishment should be brought into the MRTP Act. But is the Government doing by bringing in this amendment? It is performing an unceremonial burial of the To this we oppose very firmly.

Now, what is the content of this Amendment? Because of this amendment, MRTP Act will not apply to new projects and firms based on indigenous technology. For argument's sake let me ask does the provision of the MRTP Act prevent any monopoly house from utilising the indigenous technology? No. Already it has been diluted to the extent of making the MRTP Act totall<sub>v</sub> ineffective. That is the present position of the MRTP Act. Now, a new amendment has been brought in to make it totally useless and ineffec-Some may say that this is an innocuous amendment or this is a great patriotic amendment to inspire indigenous technology. Some friends with patriotic notes may say for the prosperity of the indigenous technology we are bringing in this amendment and But the experience is that the ruling party at the Centre is subverting whatever little public sector or planned economy was built over the years by Pandit Nehru and so on. That is being subverted. And this is the latest step towards subverting the planned e**co**nomy, subverting efforts to control the monopolists, according to me. And whatever actually was there being diluted and now this is being given a sound burial. So, we oppose it tooth and nail and we demand that the Government should come forward amendments in order to give MRTP Act to make it teeth to the

more effective, to make it more stringent, From Rs. 20 crores the limit had been enhanced to Rs. 100 crores. Now there is a talk that it should be further enhanced to Rs. 200 crores, I do not want to go into other amendments which were brought in to help the monopoly houses. But the real the Government intention of This stands exposed. is Benami Government run by monopoly capitalists and landlords hand in glove with foreign multi-national corporations and I don't find any reason why the Government should serve the interests of the people other than the interests of the multi-nationals and monopoly houses and landlords. This Bill proves the real intentions of the Government and for whom does this Government function.

With these words I thank you for giving me an opportunity to speak.

श्री नरेश सी० पगलिया (महाराष्ट्र) : उपसभाध्यक्ष मैं महोदय, मोनोपली एंड रि-स्टिक्टिव टड प्रेक्टिसेज (ग्रमेंडमेंट) बिल, 1988 का समर्थन करने के लिए खड़ा हुआ हूं। महोदय, इस बिल में, खासकर स्वदेशी टैक्नोलोजी को प्रोत्साहित करने के लिए जो अमेंडमेंट स्राया है, उसका मैं तहेदिल से स्वागत करता हूं। इस देश में ग्राजादी के बाद ग्रौद्योगिक क्षेत में जो क्रांति ग्राई है, खासकर प्राइवेट सेक्टर में. ज्वायंट सेक्टर में, पब्लिक श्रीर हर सेक्टर में हमने सेक्टर में बहत बड़ी क्रांति की ग्रीर इस क्रांति र के जनक उस समय के प्रधान मंत्री श्री जवाहरलाल नेहरू जी हैं जिन्होंने हमारे देश में पंचवर्षीय योजनाएं बनाई श्रौर जिस समय हमारे देश में सई तक नहीं बनती थी ग्राज उसी देश में बड़े-बड़े कारखाने चल रहे हैं। उसी परम्परा को दूसरे प्रधान मंत्री श्रीमती इन्दिरा गांधी ने चलाया ग्रौर ग्राज उसीको श्री राजीव जी चला रहे हैं। लेकिन एक तरफ तो श्रौद्योगिक क्रांति की है श्रौर श्रौद्योगिक क्रांति करते समय कांग्रेस सरकार और

[श्री नरेश सी० पुगःलियः]

हमारी केन्द्रीय सरकार का उद्देश्य था कि इस देश में जब ग्रौद्योगिक क्रांति हो रही है तो इस श्रीद्योगिक क्रांति को इस देश के चन्द घरानों तक ही न रखा जाय, सर्व-साधारण नागरिकों तक ग्रीर जो भी ग्रान्ट्-प्रनर है उसको प्रो-त्साहित करके उनके माध्यम से श्रौद्योगिक क्रांति हो। लेकिन बड़े दुःख के साथ कहना पड़ता है कि इस देश में एम० म्रार०टी०पी० एक्ट के होते हुए श्रौर दूसरे एक्ट्स के होते हुए भी इस देश में ग्रौद्योगिक कांति कुछ घरानों के हाथों में ही सीमित रह गई है भौद्योगिक शक्ति और धन-शक्ति एक जगह पर केन्द्रित रही है। इसलिए मैं यह मानता हूं कि एम० स्रार० टी० पी० एक्ट को जिस परिणाम में सफलता मिलनी चाहिए थी और उसका जो उद्देश्य था उसमें वह सफल नही हुम्रा है ग्रौर साथ-साथ जो हमारा कंज्युमर है, जो उपभोक्ता है, उसको उचित दाम पर ग्रौर उचित समय पर जो चीज मिलनी चाहिए थी वह देने मे यह एक्ट फेल लेकिन इन सब बातों रहा है। भी होते ग्राज देश हुए में जो ग्रौद्योगिक क्रांति की बात चल रही है उसमें हमारे प्रधान मंत्री श्री राजीव गांधी जी ने ग्रौर कांग्रेस सरकार ने इस बात का एलान किया है भौर तेजी से ग्रौद्योगिक क्रांति लाने के लिए हमें इस एक्ट में ग्रौर हमारी इंडस्ट्रियल पालिसी को लिद्रेलाइज करना चाहिए भ्रौर इसी पालिसी के ग्रन्तर्गत सरकार ने इस पालिसी को लिबरलाइज भी किया है। इसका मतलब यह नही है कि एक तरफ तो हम इस पालिसी को लिबरे-लाइज करते हैं तो उसका फायदा कुछ चन्द घरानों को ही होता है, यह उचित नही है। इसलिए हमको देखना चाहिए कि हमारे देश की ग्रौद्योगिक शक्ति ग्रौर पूरा घन एक जगह पर केन्द्रित न हो। ग्रमी स्थिति यह है कि 25-50 श्ररानों के पास ही सम्पत्ति चली जाती है। यह हानिकारक बात है। हमारे देश के संविधान के मुताबिक हर व्यक्ति **को** उसका लाभ मिलना चाहिए।

मैं भ्रापके माध्यम से कुछ सुझाव देना चाहता हूं। इस कानून को उदार बनाने के पीछे केन्द्रीय सरकार का मकसद यह है कि ग्रौद्योगिक शक्ति को एक जगह पर केन्द्रित होने से रोका जाय। मै उम्मीद करता हूं कि स्रापने एक्ट में लिबरेलाइज करने का जो प्राव-धान किया है उसमें ग्राप ग्रवश्य सफल होंगे। हमारे देश में जो नई इंडस्टियल पालिसी ग्राने वाली है वह हमारे देश के पिछड़े इलाकों में पहुंचेगी, ऐसी मैं **ब्राशा करता हं। ब्राज** हमारे देश में जरूरत इस बात की है कि पिछड़े इलाकों में उद्योग खोले जाये। हमारे उद्योग केपिटल बेस नहीं होने चाहिए, बल्कि लेबर बैस होने चाहिए ताकि ज्यादा से ज्यादा वर्कर्स उसमें पार्टिसिपेट कर सकें। हमारे देश की बढ़ती हुई स्राबादी को देखते हुए उद्योगों के माध्यम से हम ग्रगर ज्यादा से ज्यादा लोगों को रोजगार नहीं दे पाये तो हमारी स्राजादी ग्रौर लोकतंत्र खतरे में पड़ जाएगा। ग्रगर मार्डने टेक्नोलाजी के नाम पर लोगों की रोजी-रोटी छिनती है तो यह ठीक नहीं है। मेरे जिले चन्द्रपूर का मै उदाहरण देना चाहता हूं। हमारे यहां दो सौ करोड़ रूपयों के सीमेंट प्लान्ट लगे हुए हैं। माडर्न टेक्नोलोजी के नाम पर वहां पर ग्राठ सौ से हजार, बारह सौ लोगों का रोजगार मिलता है। इसके विपरीत स्माल स्केल इंडस्ट्री में ब्रगर दो सौ करोड़ का इंवेस्टमेंट हो तो 20 हजार लोगों को रोजगार मिल सकता है। अगर हम मार्डन इंडर्स्ट्रा के नाम पर यह सब करेंगे तो बेरोजगारी बढ़ेगी श्रौर लोगों को रोजगार देने की हमारी जो जिम्मेवारी है उसमे हम सफल नही होंगे। इसके साथ-साथ मै भी कहना चाहता हूं कि जो हमारा उपभोक्ता है उसको जिस दाम पर चीजें मिलनी चाहिये उस दाम पर नहीं मिलती है और वेभारी मात्रा से मुनाफा लेकर उसको बेचते है। तो इसमें भी ग्रापनो जो कास्ट अ। डिट का सिस्टम है, उसकी तेजी मे भ्रमल मेलाना चहियेताकिक ज्युमर्सको फायदा मिल सके। साथ ही माथ मै यह भी कहना चाहंगाविः इन्मे ग्रापने जिस

तरह से भारतीय टैक्नालाजी को महत्व दिया है यह बड़ी प्रमन्तता की बात है। लेकिन इस ऐक्ट के माध्यम से नई इंडस्ट्रीज पर यह वंश्रन होना चाहिये ग्रीर खासकर उनको ही इम तरह का लाइसेंप मिलना चाहिये जो ऋपनी इंडस्ट्री में वर्कर्स का पार्टिसपेशन कर पाये हो और जिनकी ऐसी इच्छा हो । यैनेजमेंट बोर्ड में जब तक वर्कर्स का पार्टिसिपेशन नहीं होगा तब तक हमारे यहां इंडस्ट्यिलस्ट, श्रौद्योगिक घराने उनका एक्स्प्लाइटेशन करते रहेगे । इनजी मिनिस्टर ने पिछले साल कोल इंडिया में वर्कर्स के पार्टिसिपेशन की बात कही थी। पब्लिक नेक्टर के माध्यम से उन्होंने इसकी शुरुआत कोल इंडिया से शुरू करने का ऐलान किया था लेकिन उपमें विलम्ब हो रहा है। हमारे प्राइवेट सेक्टर में भी वर्कर्स का पाटिसिपेशन हो सके तो यह बहुत अच्छा कदम होगा । इसके साथ मैं यह भी कहना चाहता हूं कि एम० आ र० टी०पी० के ग्रन्तर्गत जो पंजीपति बडी इंडस्ट्री लगाते है उनके भाय एंसिलियरी उद्योग डेवला करने की कंडीशन सरकार को रखनी चाहिये ताकि उसके बाजू में छोटे-छोटे उद्योग डेवलप हो सकें ग्रौर वहां पर ज्यादा से ज्यादा लोगों को रोज-कार मिल सके । मझे उम्मीद है कि इस पर हमारे उद्योग मंत्री जी अवश्य ध्यान हेंगे ग्रौर इस पर विचार करेंगे।

उपसभाध्यक्ष महोदय, 1984 में एक संशोधन ग्राया था । उस संशोधन माध्यम से कंज्युमर्स को, उपभोक्ताग्रों को एम० आर०टी०पी० ऐक्ट के तहत पूरा प्रोटेक्शन दिया गया था । लेकिन उसको जिस ढंग से इम्प्लीमेंट किया जाना चाहिए था उस ढंग ने इम्प्लीमेंट नहीं किया गया है ? किसी भी कानून को इम्प्लीमेंट करने की जिस्मेदारी सरकार की है। मुझे उम्मीद है कि इस संशोधन के माध्यम से सरकार कंज्यमर्स को फायदा दिलाएगी । उप-सभाष्यक्ष महोदय, हम।री भृतपूर्व प्रधान-मंत्री श्रीमती इंदिरा गांधी ने ऐलान किया था कि कास्ट ग्राडिट ग्रवण्य होना चाहिये। कास्ट ग्राडिट जब तक नहीं होगा तब तक उपमोक्तायों को उचित दाम पर माल नहीं मिल सकता है। इसलिए कास्ट अ।डिट सिस्टम आपको तेजी से लागू करना

चाहिये । साथ ही साथ कंज्यमर्स मुवमेंट के माध्यम से, उनको इस बारे में पूरी जान-कारी देते हुये उनको जागरूक किया जाना अवश्यक है। इस मूवमेंट को खासतौर से, जब तक हम तेज नहीं करेंगे तब तक कंज्यूमर्सको स्राइडिया नहीं होगा कि जो वस्तु व खरीद रहे हैं उसकी उनसे ठीक कीमत ली जा रही है या ज्यादा कीमत ली जा रही है। उपभोक्ताश्रों को वह चीज किस कीमन पर मिलनी चाहिये इस बारे में जब तक मवमेंट तेज नहीं करेंगे तक तब उनको कोई फायदा नही मिलेगा। में उम्मीद करता हूं कि मंत्री महोदय जो यह अमेंडमेंट लाये हैं, इस अमेंडमेंट के माध्यम में देश का मौद्योगिक विकास तेजी से होगा। लेकिन एक चीज का हमें ध्याने रखना होगा कि ऋौद्योगिक विकास के नाम पर हमारा जो पब्लिक सेक्टर है, हमारे जो सेंट्रल गवर्नमेंट ग्रीर स्टेट गवर्नमेंट के पब्लिक सेक्टर ग्रंडरटेकिंग्म है वे ए**फेक्टड**् न हो । इससे भी ऋषको खबरदार होना होगा । इसके ग्रातिरिक्त हम।रे ऐसोसिएट चैंबर आफ कामर्स ग्राफ इंडिया, फिक्की अर्रीर ऐसे अन्य संगठनों ने कहा है कि देश में अगर इंडस्ट्यल पालिसी लिब्रलाइज होती है तो हमारे देश में भौद्योगिक विकास होगा ग्रौर काफी गति से हीगा । तो मैं उम्मीद करता हूं कि केन्द्र सरकार के इस संशोधन द्वारा इस देश का ग्रांचोगिक विकास होगा। उद्योग मंत्री जी इस एम 👁 ग्रार०टी०गी० **बिल** को **लाये** है उनको धन्य∼ वाद देता हूं भीर इस बिल का द्वारा स्वागत करते हुये अपनी बात समाप्त करता हं। धन्यवाद ।

SHRI YALLA SESI BHUSHANA RAO (Andhra Pradesh): Mr. Vice Chairman, Sir, the present Bill is seeking to regularise the provisions of the MRTP Act in respect of certain industries based totally on indigenous technology. It seeks to amend section 22A of the Act. The technology is totally developed indigenously in national laboratories or by public

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# [Yalla Sesi Bhushana Rao]

and private establishments. The amendment empowers the Government to exempt, by notification, certain categories of proposals or to substantially exempt establishment of new industrial units. The amendment is further going to liberalise the provisions of the MRTP Act. The amendment looks simple and also tries to encourage indigenous technology. But the history of the working of the MRTP Act and the dubious ways through which the monopoly houses exploit the legal loopholes to create company after company, flouted the restrictive provisions of the MRTP Just now Shri Morarkaji said that there is a list of industries which are exempted. Can the hon. Minister say whether there is left over to such a list of exempted industries at all? This is my simple question.

Then I come to "indigenous technology'. What type of technology is indigenous? Even indigenous technolog<sub>v</sub> can be given to multinationals. That is another question. lists can safely combine the indigenous technology with their technology and say that it is indigenous. Is there a way to monitor this, to know what indigenous technology is? Suppose there is a company which is producing a number of products. It has diversified its products. It may use either imported technology or indigenous technology. How to ensure that a particular technology is cent cent Indian technology within the provisions of the Act? What means has the Government to verify or monitor or ensure that a technology is totally indigenous? Is the Government thinking of having any machimery to dicide what is indigenous technology? What is the Government going to do about this? I suggest that at least the Government can have a machinery under the Directorate of Scientific and Industrial Research. This machinery may include not only the Government scientists also other eminent scientists in this country who are well-versed in the

This is one way to safeguard the indigenous technology. I request the hon. Minister to consider suggestion. On an average, the MRTP Act is brought to this House amendment once in every two and a half years. This is the eighth amendment sought to be made. In this way the effect of the Act has been whittled down to zero and big companies have wrested major concessions by way of raised investment limits and by diversification into areas of small manufacturing units. The MRTP Act flows from the Directive Principles enshrined in our Constitution. The direction of these priciples is to secure distribution of ownership and control of the natural resources to serve the common good. This is the plank of our cherished goal of democratic socialism. Is this Government marching towards that goal cherished by Pandit Nehru and Indira Gandhi? provisions are far from that. Government is heading towards  $\operatorname{econom}_{\mathbf{y}}$  which  $\operatorname{ma}_{\mathbf{y}}$  be called Rajiv economy or Hinduja economy. Monopoly houses have built up their assets at the rate of eight or nine per cent in the past 35 years. They are successfully exploiting the legal loopholes in the restrictive provisions of Act. The MRTP Commission is only restricting its own activities by exercising mechanical control on restrictive and unfair trade practices. stead of calling it the MRTP Act, the name can be changed to Monopoly Protection Act. That will be honest on the part of the Union Government.

During the 18 years, the MRTP Commission is given only three cases by the Government for ad-judication. Even the three cases are multinationals. They had gone to the Supreme Court and obtained stay orders. The cases are still pending. Nothing has come out of it. That is the interest shown by the Union Government as far as the Commission is concerned.

The Union Government is operating the economic system in such a way

that it has resulted in concentration of economic wealth and means of production to the common detriment. Twenty among the largest companies in 1986 had assets worth Rs. 29,000 crores which is equal to our Union Government's Budget of 1988-89. The assets of the monopoly companies are only growing. We cannot check the monopolists in any way-that is the philosophy of this Government Even the US Government which is said to be a free-trade Government, has its own restrictions. In some cases monopoly the US courts have ruled that even a 10 per cent market share would imply market dominance, unhealthy competition and a tendency towards concentration. These panies have been directed to divest themselves of a part of their assets in public interest. That is the attitude of the US courts. Now, take the case of employment growth. It has to be remembered that all the industrial growth, modernisation and the have not brought about any growth in the rate of employment since 1951. The employment growth rate has remained static and stagnant. Production has to meet social justice. cannot be supported by wrong policies of the Government. The wrong policies of the Government have only generated over the years black money to the tune of Rs 40,000 crores or even more which is having an adverse impact on our economy, I strongly feel, therefore, that the present amendment only paves the way for more unfair trade practices and monopolies. The present Government has no will to check this monopolistic economy. I, therefore, strongly oppose the amendment.

SHRI CHIMANBHAI MEHTA (Gujarat): Before considering this Bill we have to keep in mind the economic scene of our country and one of the pertinent questions we should raise is whether they have grown sufficiently in the industrial field looking to the potentialities of our resources and constraints.

think they have not grown to extent required. Therefore, a question may come up what they have to do if the public sector which is the core sector of our economy is not in a position to develop beyond certain limits. In this context if we look at the whole debate, then arguments for the Bill and arguments against the Bill also can be made out. I know our Constitution in Article 39(c)under Directive Principles of Policy-specifically directs the prevention of concentration of wealth in a few hands. Now, whether this Bill will strengthen the concentration of economic power in a few hands or not, is also a very vital question, because when the MRTP Act was enacted in 1969, the twenty big houses that are referred to had in assets worth Rs. 2,400 crores. Today their assets have grown to Rs. 26,000 crores which means they have grown a hundred times. How they have grown and, after this Bill comes a law, how faster they grow are very important points. When you say, "What is wrong if somebody develops a local technology and the public sector is not capable enough of absorbing that technology. if we allow the private sector to develop that technology?", I would say that technological development some relation with the industrial houses' capacity and, therefore, I would like to ask, "Are you looking at it from a national angle or from a partisan angle?". You want to be just a public sector advocate or a private sector advocate? Well, I take another view. I take the view that the public sector could have done a lot in Having invested abthis country. out sixty thousand crores or more, we find that it has not given the results to the desired extent. One of the reasons for its failure—this has not been deicussed though, of course, it has been referred to-is that labour, which is the key to the wealth of the nation, was never given a sufficient part in the management either hv the private sector or by the public sector although this has been en-1976 shrined in our Constitution in

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and twelve years have passe by since then.

Either we want to develop our economy through our bureaucrats or we think that the industrialists are capable of developing the economy. But both are not developing it to the desired extent and their grievances are there I know. Indirect taxation in our country is Rs. 60,000 crores, that is, Rs. 44,000 crores of the Central and Rs 16,000 crores of the State Governments, which is about 20 to 25 per cent of our national Indirect taxation hits everybody hard. It is not like the Income-tax. the case of Income-tax when you make an income, you pay the But, in the case of indirect taxation, whether you make income or not, you have to give away one-fourth of your income to the Government. On the one hand, we have a low level, the poverty level, and, on the other, we have such high taxation, indirect taxation. I am talking about indirect taxation only now. So, where is the purchasing power? Where is the purchasing power with the people to buy or consume the industrial goods? Where is the surplus that our people have? There are various segments in our economy There is a tremendous evasion of taxes. Sixty crores you collect and sixty crores are evaded, an equal amount, or perhaps even more, and that goes in into the Swiss banks. We have been talking since last two years about negotiating with the Swedish Government and about accounts having been opened there. Once the former Finance Minister, Mr. Tiwari, told the House that without agreement also we could have accounts opened in the Swiss banks. So. the money goes there. Nothing tongible comes out. Black money cannot generate industrial wealth because that is not possible. And, Sir, our taxation is so high that a plant that would cost about Rs. 50 crores in investment in developed countries costing Rs 150 crores in India

Now, who is the hindrance to economic development? Why don't you look it from that angle? This removal, or removal of restriction, on \_\_\_ technology I welcome, indigenous anyway. But have you found out other resources which can develop our economy? We are not concentrating on those things. Therefore we are exposed to the charge that we are interested in helping the monopolists. This may not be correct or may be correct; one can argue about it. But the situation has come to such a point where even a right measure that was taken two years Rs 20 crores limit for monopoly rose to Rs. 100 crores. At that time I supported Rs. 100 crores because I was told that in 1969 prices below Rs. 100 index whole sale prices and when the Bill was moved here it was around 360 almost—four times the prices went up. So twenty crores becomes eighty crores Αt time there was a rationale making twenty crores to hundred crores. But today if you say that nationalism comes first and if the public sector is not able to lop, why do you come in the way of industrial development if you to develop indigenous technology? I can understand that there is some rationale in the argument. them to develop which they can deve-But what about the fruits of industrialisation? That is the crucial question. Has employment grown in the private sector? Negligible. After an enormous investment in the textile industry, unemployment decreased. In other industries the situation is the same. One lakh and fifty thousand units have gone throwing out lakhs of organized workers on streets. So our our view, is being challenged. you really interested in industrialisation? Or are you going to help a few industrialists, because you have taken a blanket powers that emment can give directive outright to certain industries to go out of the

purview of the operations of provisions of the Monopoly Act under this Bill. The test of the pudding is in the eating. How are you going to operate this Act? That will be a very crucial question. Members have rightly asked: many case were referred to the Monopolies Commission during the few years? In one year not a single case was referred. Well. there is no case to be referred to the Monopolies Commission, then is the need for the Monopolies Commission. Unnecessarily you give a handle to bureaucrats who hurdles that are not cleared even in three years. Cost, escalation takes Inflation is there. place. Ours is a The real answhigh cost economy. er to the problem is not about And who knows what technology. is local technology. How will you define it? Second generation, third generation, fourth generation and so many technologies are there. Technology is what is actually locally developed technology. He, industrialist, will import technology secretly and say that it is local Anyway, whatever argument may be there, all for the growth of wealth of the nation.

But I feel that today what we need is really a proper management of our industries, and that is nowhere com-Neither the public sector units ing. are well-managed nor the Dozens of industries which sector. were formerly under the Industrial Development (Regulation) Act, I think seven dozen industries have been exempted now in one way or Some are exported-oriented, some are going to the backward areas, some are national priorities. More than 80 industries do not have application of the Industrial Development (Regulation) Act And also dozens are not coming under the purview of the Monopolies Act because if they are export-oriented industries, the Monopolies Act will not ap-If they are national priority industries, the Monopolies Act . will not apply.

Sir, sometimes I hear this talk that China and Russia have literalised. That has no relevance. They have socialised their country's economy. The means of production were nationalised. When they found that bureaucracy is coming in way of further development. they thought bureaucratic control be relaxed, not that ownership of the people should be given up to private sector or socialism should be given (Time bell rings), So. times we are quoting wrongly from Today also, when other countries. we are discussing, we are not discussing the real context of our economy. Our economy is in doldrums. times I hear that the private sector is more efficient. No doubt about the Tatas' Bombay Electricity. They have 96 per cent efficiency in the electricity companies they own. And sector is 50 per cent. outs public Therefore, private sector has some edge over us in talking about it. And when the national interest first, we are a little confused, where to act and where not to act. bell). Sir, I know you have given me time. I appreciate that enough point.

Further coming to the monopolies. Sir, in 1961 they had assets of 2400 crores. In 1987 they had Rs. 26000 crores of assets. They had a turnover of Rs. 27000 crores. They had a profit in one year before tax of Rs. And their annual bud-1100 crores get is Rs 30 000 crores They have They can do a sufficient strength. There is a talk lot of things. nexus of politicians, bureaucracy and monopolists. Take care of all these things while you try to implement this legislation when it becomes law.

Thank you, Sir,

श्री शंकर सिंह बाघेला (गुजरात) ? मिस्टर वाइस चयरमैन सर, मैं इस एम. श्रार.टी.पी. एमेंडमेंट बिल का विरोध करने के लिए खड़ा हुआ हूं। श्री शंकर सिंध वाघेला ]

वाइस चयरमैन सर, हरेक कानुन में स्पिरिट और लेटर दोनों का महत्व होता 🕏 । हमारे कांस्टीटयशन में भी सोशलिस्टिक पैटनं श्राफ सोसाइटी का जो स्वीकार किया गया है, वह समाजवादी समाज रचना कांस्टीटयशन के लेटर श्रीर स्पिरिट के खिलाफ है ग्रीर इस एक्ट की नेटर और स्पिरिट भी उसकी पूर्ति के लिए होगी । इसमें लेटर ग्रीर स्पिरिट में फर्क है। वैसे हमारे चिमन भाई मेहता ने श्रभी कहा कि ऐसे ही गरीब श्रौर गरीब बनता जा रह है और पैसेव ला ज्यादा पैसेवाला बनता जा रहा है। सोशिलिस्टक पैटर्न सोस इटी की जो लेटर श्रोर स्पिरिट की बात कही गई है। उसकी बुभी भ्राज के राजीव गांधी के समाजवाद की इस सरकार में, कंटरी में नहीं स्ना रही है। राजीव जी की एक-एक बात में से कैपिटलिज्म की बुग्रा रही है ग्रौर यही एम. ग्रार.टी. पी. को भी स्रापका एमेंडमेंट इसमें इम्प्रव करने जा रहा है--समाजवाद का इम्प्रुव करने नहीं, कैपिटलिंज्म को मजबत करने जा रहा है। ग्राप यह समझते हैं कि जितने विग हाउसेज हैं, जितने भी मोनो-पली वाले हैं वह ग्रापकी पाकेट में हैं ग्रौर लेकिन वह समझते हैं कि सरकार इनकी पाकेट में है, हम उनकी पाकेट में नहीं हैं श्रौर उनकी इच्छा जो है इसकी पूर्ति के लिए ग्रापका यह 22-ए वाला उसमें पूर्ति बन रहा है। भ्रापने इसमें जो कहा है 22-ए के एमेंडमेंट की बात इंडिजिनयसली हे**वलप्ड** टैक्नालाजी की. इसे फ्रापने श्राब्जैक्टस एण्ड रीजन्स में क्यों रखा, बिल में क्यों नहीं रखा ? बिल में रखते तो उसका लेटर एंड स्पिरिट था. उसका सही हंग से इस्तेमाल कर सकते थे ग्रौर टैक्ना-जाजी डेवलप्ड इन इंडिया इसकी जगह क्षमारे यहां के प्राइवेट बिग हाउसिज घार० एण्ड डी० के लिए बजट रखते हैं, मल्टी नेशनल भी ग्रपनी कम्पनी के लिए रिसर्च एंड डवलपडमेंट के लिए बजट ग्रलाट करते हैं. हमारा सी.एस.ग्राई.ग्रार. भी ग्रीर इसरी नेशनल लैंबोरेटरीज भी । तो क्या **ग्राप** उस ग्रार एड डी. का पूरा उपयोग बिफोर इम्पोर्ट टैक्नालाजी करते हैं क्या ? होता तो ऐसा है कि ग्राप जिसको हाई टैक्नालाजी इम्पोर्ट करने की बात करते हैं, एक्च्यली ग्रभी ग्रापने पैर्प्सा

इस्पोर्ट किया । कौन सी हाई टैक्नानाकी पैप्सी कोला में थी जिसको आपको इस्पोर्ट करना पड़ा ? एक सामान्य तकनीक, जिसको हमारे यहां सामान्य आदमी भी इस्तेमाल कर सकता है, उसका इस्पोर्ट करने की क्या जरूरत थी ? कौन सी हाई टैक्नोलाजी इसमें आपने देखी जिससे आपने इस पैप्सी कोला को इस्पोर्ट किया?

माननीय वाइस चयरमैन सर, हाई टैक्नालाजी मीन्स भ्रन-एम्पलाईमेंट । भ्रापने करोडों रुपए की मणीन्स इम्पोर्ट करके, रिसेन्टली ग्राप देखिए ग्रभी ग्रापने इम्पोर्ट लाइसेंस दिया है, मोर दैन वन थाउजैण्ड करोड रुपीज। इतना रूपया इन्वेस्ट करने के बाद एम्पलाइमेंट चार सौ, पांच सौ, लोग एक हजार करोड़ रुपया इनवेस्ट करने के **बाद** भी पांच सौ लोगों को ग्राप रोजगारी दे रहे हैं, इसका मतलब क्या है ? इस धम प्रधान देश में ज्यादा जरूरत लोगों को एम्पलाइमेंट देने की है। जितना आप इनवैस्टमेंट करते हैं उससे उतना एम्पलाइमेंट मिलता है क्या ? ग्राप तो बेकारों की लाइन और लंबी कर रहे हैं। ग्रापको तो सी.एस.आई.आर. ग्रीर दूसरे जो हमारे वैज्ञानिक होते हैं उनका पूरा उपयोग करना चाहिये । सैल्फ रिलायंस भ्रौर इम्पोर्ट सब्स्टियट हमारे साइंटिस्ट भ्रपने दिमाग से रिसर्च करके निकाल सकते हैं । सी. एस. श्राई. श्रार. श्रीर नेशनल लेंबोरेटरीज की हालत क्या है ? साइंटिस्ट मरकर भ्रपना दिमाग एप्लाई करके जो रिसर्च करता है वह रिसर्च प्राइवेट इन्डस्ट्री के लोग चोरी करके भ्रौर उस साइंटिस्ट को कर्माशयल लोग दूसरे जो होते हैं वह उसको ब्लैकमेलिय करते हैं श्रीर बीच में ऐसे जो लोग हैं वह भ्रार एण्ड डी. श्रपनी जो है उसका उपयोग न करके विदेशों से भी भार, एष्ड डी. की चोरी करके इण्डिया-नाइजेशन का नाम देते हैं । हमारे यहां साइंटिस्टों ने खदकृशी भी कर जी है । जिसको जिलना प्रात्साहन मिलना चाहिए वह नहीं मलता है इसलिए हमारे साइटिस्ट बिदेशों में चले जाते हैं। अमरीका में कितने इंडियन हैं टाप पर, कभी आपने सोचा है ? वह इंडियन वहां जो रिसर्च करते हैं वहां भार. एण्ड डी. में काम करते हैं, वही हम करते हैं कि हाई टैक्नालाफी

हमने इम्पीर्ट किया है तो इसका मतलब क्या है ! ऐसे इंडियंस जो दुनिया भर में फैले हुए हैं उनकी वापस बुलाइए। हमारे साइंटिस्ट को म्रापं प्रोत्साहन दीजिए और देखिए नि क्या रीजल्ट ग्रापकों देते हैं । हमारे गांव का लोहार ग्राज भी इतना कारीगर है कि ब्राप उसको राँ मैटीरियल दे दीजिए, वह मशीन बनाकर आपको दे देगा जो ग्राप जापान, दक्षिण कोरिया या दूसरे देशों से ग्राज इंपोर्ट करतें हैं। इस देश में जो रॉ मेटीरियल पड़ा उसका उपयोग करने का ग्रापको नहीं हैं। इसी तरह से मोनोपली हाउसेज के पीछे ब्राप लगे हैं, उनको खुश करने में लगे हैं हो सकता है चुनाव में वह ग्रापकी **मदद** करते होंगे इसलिए ग्रापने उनको सपोर्ट करने के लिए इस एमा आर० डी० पी० एक्ट में अमेंडमेंट करने का यह बिल पेश किया है। हमारे माइंटिस्ट ग्राज डिस-श्रपाइंट हो रहे हैं, मैं उनको सपोर्ट करने की बात ग्रापसे कहता है।

श्रीमन्, इसी तरह से लिबरलाइजेशन की बात प्रधान मंत्री जी भी कहते हैं। लिब्ररलाइजेशन का मतलव है मोर इंपोर्ट **ग्राफ** कैपिटल, इक्वियमेंट एण्ड रौं मेटीरियल। इसका क्या हिसाब होता है । हमारा जो इंपोर्ट स्रौर एक्सपोर्ट का गैप होता है वह पिछले 5-7 सालों में बढ़ रहा है। श्रापकी लिबेरलाइजेशन पालिसी हमारे इंपोर्ट श्रीर एक्सपोर्ट के गैप को भ्रीर बढ़ा रही *≩े* फिसिट इससें ਟੇ**ਫ** श्रीर बढ़ेगा । मोनोपली पर जो होना चाहिए वह नहीं रहेगा। अभी मेहता जी कह रहे थे कि पिछले कई सालों से बिग हाउसेज के करोड़ों का इंबेस्टमेंट बढ़ रहा है श्रीर मोनोपली हाउसेज का इंबेंस्टमेंट कंटीनुम्रस क्यों बढ़ रहा है ? श्रीपका एम० भार० टी० पी० ऐक्ट उनेकों बढ़ाने के लिए है या कंट्रोल करने कें लिए हैं ? में समझता है कि ग्रापका यह ऐंक्ट मीनोपली की कंट्रोल करने के काम नी श्रीया, उनकी बंदाने में जरूर काश म्राता होगा। तो एम. म्रार. टी. पी. एक्ट से स्माल स्केल श्रीर मीडियम स्केल इंडस्ट्रीज को क्या लाभ हुन्ना है? म्रापको स्माल स्केल श्रीर मीडियम स्केल इंडस्ट्रीज के लिए सोचना चाहिए। एक बंडी इंडस्ट्री जो 10 प्रोडक्ट बनाती हो, उनमें से एक में इम्पोर्टेज टेक्नालाजी है श्रीर 9 में नहीं है तो इसका क्या हिसाब किताब स्नापने रखा है? इसको भी ग्राप सोचिए।

प्रधान मंत्री जी जो लिबरलाइ जेशन की बात करते हैं, उसके बारे में प्लानिग कमीशन ने कहा है कि एम० ग्रार० टी० पी० ऐक्ट को स्क्रेप कर देना चाहिए । अप्रभी मिस्टर बेबी ने भी इस बारे में कहा था। इसका मतलब यह है कि ब्रापके जो ब्लानिंग करने वाले लोग हैं वे एंम० ग्रार० टी० पी० को बीच में हर्डल समझते हैं श्रीर एम० ग्रार० टी० भी० श्रीर प्लानिंग कमी कि अगर एक साथ नहीं चलेंगे तो प्लानिंग कमीशन का जो एम है इंडिजनस टेक्नालाजी का, अल्टरनेटिव टेक्नालाजी का, रिसर्च का, ये उद्देश्य सिद्ध नहीं होंगे । इमलिए प्लिनिंग कमीशन कहता है कि एम० भ्रार० टी० पी० को गोली मारो, वह इसमें कामयाब नहीं हो रहा है।

महोदय, जब प्लानिग कमीशन की बात निकाली है तो मैं एम० ग्रार० टी० पी० के बारे में भी कुछ कहना चाहता हूं क्यों कि इसके बारे में किसी ने नहीं कहा। एम० ग्रार० टी० पी० कमीशन का चौ उद्देश्य था उसमें वह कामधाब नहीं रहा, इसलिए एम० ग्रार० टी० पो० ऐक्ट में जो ग्रमेंडमेंट ग्रापने 1984 के बाद किए हैं, उनमें वह कामशाब नहीं रहा ग्राम जनता के लिए कहा गया था कि सस्ता न्याय मिले, जिसमें खर्चा कम भी ग्रीर जो कंज्यूमर है उसका इंटररेस्ट भी प्रोटेक्ट हो सके, यह उद्देश्य भी ऐंमें 6 ग्रारं टी॰पी॰ ऐक्ट से पूरा नहीं हुनी हैं। सुप्रीम कोर्ट ग्रीर हाई कोर्टी में 10-12 माली से जो कैंसेन पेंडिंग है उनका फैसला ही हो रहा हैं। i984 के बॉवि [श्री शंकर सिंह वाघेला

जो कंज्यमर्ख ऐसोसिएसन है उन्होंने जो कैस किए जैस कि पियरलैस कम्पनी कलकत्ताको 1985 से केसपेंडिंग है और स्राज 1988 पुराहोने को है। क्रापके पास कोई व्यवस्था नहीं है कि 10-12 साल के **पेंडिंग केसेज को** निपटा सकें। 1984 के बाद के कैसेज को ग्राप कब तक लटकाएंगे। जो केसेज ग्राहको ने फाइल किए हैं उनका फैसला उनके मर जाने के बाद होगा ? ्**एम**० स्नार० टी० पी**०** कमीणन भी दूसरे कोर्टो की तरह हो गया है. सुप्रीम कोर्ट ग्रीर हाई कोर्ट की तरह हो गया है। इसलिए कामन मैन के हिसाब से झापका एम० ग्रार० टी० पी० कमीशन के को काम करना चाहिए। उसमें भी यह has far passed So and desist' ordens. इतने तक सीमित नहीं रहना चाहिए। **ग्रापको** तो इस एम० ग्रार० टी०पी० कमीशन की कार्रवाई को इतने सीमित नही रखना चाहिए, सीज्ड डेजिस्ट भ्रार्डर तक नहीं बल्कि उसकी पूरी कार्रवाई हो। उसका पूरा लाभ जिसने कम्पर्लेड की हो उसको भी मिले जिसने कम्पलैंड न भी की हो उसको भी चाहिए क्योंकि इंडीविजग्नल ग्रादमी की कपेसिटी नहीं होती कि वह पैसा खर्च करके वकील करे ग्रीर जिस चीज पछतावा प्राप्त किया पैसा खर्च करे। दूसरे बद्दमान व्यापारी है,एम० स्नार० टी० बी० कमीशन ग्राहकों के लिए एडवार्टाइज करे कि इसमें यह गड़बड़ है। यह भी एक कारवाई हो और बलेम्स के एि कोई नोटिस की जरूरत न हो, ऐंसा भी एम ० ग्रार ० टी ० पी० कमोशन में करायें। एम०ग्रार०टी०ती० कमीशन में पुराने रिटावर्ड लोगों को खन्न करने के लिए रखा हम्रा है कमीशन में कराये।। इसकी जगह श्राप बिल्कूल यंग, कंज्यमर, इफेक्टिव ग्रौर जिसमें कम खर्चा हो ऐसी थिकिंग वाले यंग लोगो जिससे इन लोगों को फायदा हो ग्रौर उसकी बैंच भी पूरेदे में बनायो जिससे हर एक को दिल्लीन ग्राना पड़े, अपने स्टेट में, केपिटल में काम हो जाये।

श्रांत में मैं यह कहना चाहता मैंने माननीय मंत्री जी को एक पत्न लिखा था शयद 11 जलाई को जिसमें लोक सभा पैटीशन कमेटी सर्वसम्मत ग्रभिप्राय दिया था भ्रार० टी० पी० एक्ट को गवर्नमेंट. गवर्नमेंट कम्पनीज ग्रौर कोग्रापरेटिव सोसा-इटीज पर लाग करने के लिए मैं आपका श्राक्ष्य सन चाहता हूं कि ग्राप एम स्थार० टी ० पी ० एक्ट के नीचे गवर्नमेंट कम्पनीज. पब्लिक ग्रंडरटेकिंग्स ग्रोर कोग्रापरेटिवस जो सिर्फ मनाफा लेकर कंज्यमर्स को ब्लैकमेल करता है, प्रोफिट कमाता है ऐसे इंस्टीटयूशंस ५ र एक्टलागुकरेंगे।

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I want an asurance regarding this.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) मंत्री जी ने कोई जवाब नहीं दिया ?

SHRI KAMAL MORARKA: Sir, this is very serious. You must direct the Minister.

श्री शंकर सिंह व घेला : श्रभी तक नहीं जवाब श्राया । मैंने 11 जुलाई को पत्र लिखा था । मैं चाहता हूं श्रभी एण्योरेंस मंत्री महोदय दें । इस पत्र की कापी मेरे पास है।

श्रीचतुरानन मिश्र (बिहार): एम० स्नार० टी० पी० कमीशन को जाँच के लिए दिया है।

श्री शंकर सिंह वाघेला : मंती महोदय ग्रापने जवाब में यह एश्योरेंस देंगे इस उम्मीद के साथ मैं ग्रापको धन्यवाद करते हुए ग्रापनी बात समाप्त करता हं ग्रीर इस एम० ग्राप्त टी० पी० के अमेंडमेंट का विरोध करता हूं।

श्री हरी सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, ग्राज सदन में मोनोपलीज एंड रिस्ट्रिक्टव ट्रेड प्रेक्टिसेज बिल, 1988 पर चर्चा हो रही है ग्रौर इस बिल की मंशा श्रौर ग्रमेंडमेंट की मंशा श्रष्टकी है इसलिए कि इस की भावना ग्रौर ख्याल यह है कि जो मोनोपलीज ढेंडेंकीज हैं रीक लगे। यह एक अच्छी भावना है। इसलिए मैं इस संशोधन का समर्थन करता हं।

म्राप जानते हैं हमारे भारत का जो स्रेविद्यान है उसके डायरेक्टिव प्रिंसिपल्ज में स्पष्ट तौर से लिखा है राष्ट्र के रिसों सेज कामन गड ग्रौर कामन वेलफेयर में इस्तेमाल किये जाने चाहिए । मझे ख्शी है ग्रापके सामने यह कहने में कि हमारी सरकार की नीयत बड़ी साफ है ग्रीर उसका प्रयत्न ग्रौर कोशिश यह है कि राष्ट्र का जो धन ग्रीर रिसीसेज है वह कामन ग्रीर माम लोगों के फायदे के लिए, उनके लाभ कें लिए इस्तेमाल किये जायें। इस नीति के मातहत सारे देश के ग्रन्दर इंडस्ट्रियला इजेशन हुमा है। स्राजतरह-तरह के कारखाने खड़े हुए हैं। हमारी पब्लिक ग्रंडरटेकिंगज में भी बहुत सारे कारखाने खड़े हुए हैं जिससे देश का भलाहो सके । यह संरो कोशिश की जारही है। यह कोशिश की जारही है कि इस देश की जो मारी परिस्थिति है, जो हमारी योजनाएं हैं उनके जरिये इंडस्ट्रीज को बढावा दिया जाए ग्रौर स्माल स्केल इंडस्ट्रीज के जरिये लोगों को रोजगार के अवसर दिष जाएं। हमारी सरकार की तरफ से बेरोजगार नवय्वको को इंडस्ट्री खोलने के लिए ग्रायिक सहायता भी दी जाती है। यही कारण है कि ग्राज हमारा देश दनिया 🕏 10 इंडस्ट्रीयल देशों में हो गया है 🕫 मुझे पूरी उम्मीद है कि हमारे देश का मॅक्डिय बहुत प्रच्छा है ग्रीर वह दिन दूर नहीं जब हमारा देश दुनिया के गिने. चने कुछ देशों में सेएक होगा।

इस बिल की जो मंद्रा है वह बिल्कुल साफ है कि इंडस्ट्रीज को बढ़ावा दिया जाय। सिर्फ बड़े-बड़े उन्नोगों की तरफ ही ड्यान देने की जरूर त नहीं है, हमें प्रपने छोड़े उन्नोगों की तरफ भी ध्यान देना चाहिए। जो बड़े बड़े कारखाने वाले लोग हैं बे बड़े चतुर होते हैं। प्रपना धंधा चलाने के लिए कोई न कोई रास्ता निकाल लेते हैं और मृन फा कमाते हैं। मैं इसकी तफसील में नहीं जाना चाहता हूं, बेकिन यह कहना चाहता हूं कि हमारे बिल में प्रन्छी मंशा होते हुए भी पिछले नीन चार सालों में कुछ धरानों की सम्पत्ति प्ररबों रूपया बढ़ ई है। मैं सब की तफसील नहीं दे रहा गहुं, सिर्फ जो छः बड़े घराने हैं उनके

एसेस्ट्स के बारे में बताना चाहता हूं कि बिरला की सम्पत्ति 12.30 परसेंट, टाटा की 17.57 परसेंट, जे०के० की 16.35 परसेंट, लारशान ग्रीर ट्बॉ की 16.79 परसॅंट, बजाज की 25.43 परसेंट ग्रौर ग्राई० टी०सी० की 15.79 परसेंट बढ़ी है । ये घराने **ब**ढ़ी तेजी से ग्रपनी सम्पत्ति बढ़ाते रहे हैं। श्रगर हम सचमुच में समाजवादी समाज**बना**ना चाहते हैं तो कुछ हाथों में सम्पत्ति नहीं जानी चाहिए । उनका मुनाफा रोकने के लिए कारगर कदम उठाये जाने चाहिएं क्रौर एम० क्रार० टी० पी० एक्ट को मजब्त करना चाहिए, उसको टीथ लगाने चाहिए। हमें कोटेज इडस्ट्रीज को बढाना चाहिए ग्रौर स्माल स्केल इंडस्ट्रीज की तरफ भी ध्यान देना चाहिए। जो बड़े कार-खाने वाले हैं वे बड़ी चीजें तो बनाते ही हैं लेकिन व साबुन, हेयर ग्रायल ग्री र ट्य पेस्ट जैसी चीजें भी बनाते हैं जो कोटेज इंडस्ट्री में बनाये जा सकते हैं। प्रापने उनके एडवर्टा इजमेंट्स देखे होंगे । उनके. कम्पीटीशन में छोटे उद्योग या बेसिक इंडस्ट्रीज ठहर नहीं सकती है। इसिलए ग्राज ज<del>म्</del>रत इस बात की है कि छोटे उद्योगों को प्रोटेक्शन दिया जाय। रेडियो **धौ**र टेलीविजन पर ग्रापने उनके ए**ड** वटाइजमेंटस देखें होंगे। स्माल स्केल के लोग सामने कहां टिक सकते हैं? यह कहा जाता है कि वे नई टेक्नोलाजी ला रहे हैं, लेकिन यह भी कहा जाता है कि वेइसको चुरा ल ते हैं और इंडिजिनस है, ऐसा कह देते हैं। वे रिसर्च के लिए रुपया भी खर्च कर सकते हैं, लेकिन उस रुपये को रिसर्च में नहीं लगाया जाता है। यही कारण है कि ग्राज हमारे मुल्क में बेरोजगरी बढ़ रही है। नई टेकनोलोजी के नाम पर लेंबर को काम नहीं मिलता है । फैक्टियां बंद पड़ो हुई हैं, चनको सिक घोषित कर दिया जाता है। वे जानबुस्रकर इसको सिक घोषित देते हैं । इसलिए मेरा कहनायह है कि इन कारखानों को बिना कम्पेसेशन दिये अपने हाथ में छे लेना चहिए श्रीर उनको पूरी तरह से मजदूरों के हथ में देदेना चाहिए । सरकार ग्रंपनी तरफ से उनको

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[बी हरि सिंह]

Monopolies and

Restrictive

टेक्नोकल नो हाऊ दे, एडमिनिस्ट्रेशन दे, जैकिन सारी प्रोपर्टी मजदूरों की होनी चाहिए । मजदूरों के हाथ में यह सब होगा तो उल बन्दी भी नहीं हो सकेगी। एड-वटिई अमेंट में वे लोग प्राइज घोषित कर देते उसको देते नहीं हैं। उनकी चीजों को सेफटी भी नहीं होती है। ऊंचे भाव पर वे बेचे जाते हैं। सारी कम्युनिटी को कार्नर कर देते हैं। उदाहरण के लिए जब उन्हें पता होता है कि बाजार में वनस्पतिकी कभी होते वाली है तो वे उसके दाम बढ़ा देते हैं श्रीर मौसम की वेगरीज का फादा उठाहर मनाफा कमाते हैं। इसलिए इस शोषण को रोक्ते की जरूरत है श्रीर ये जो 20 बड़े हाउसेज हैं उनकी सम्पत्ति पर धड़ल्ले से छाने मारे जाने चाहिए ग्रीर इनको देखा जाना चाहिए। किस तरीके इसे दूर करना है। तो मैं कहता चाहना हूं कि ग्र**पर** ग्राप बड़े-बड़े ग्रफसरों के यहां, बड़े-बड़े सरमायेदारों के यहां, पूजीपतियों के यहां रेड करेंगे तो उससे एक साल के लिये पूरे मूलक का बजट पूरा हो जायेगा भीर ग्रापको नये बजट की लाने की जरूरत नहीं होगी। मैं फिर कहना चाड़ता हं कि यह बिन बहुत प्रच्छा है, इसको प्राप मजबून बनाइये । इन्हीं प्रल्फाज कि साथ मैं इम बिन का समर्थन करना है।

भी ईश दन यादव (उत्तर प्रदेश) : **मान**नीय उपसभाव्यक्ष जी, ग्रापने मुझे जो बोलने का ग्रवपर दिशा इसके लिये मैं आपका हादिक बाभार प्रकट हरता है। साथ ही मैं ब्रापके ही माधाम से बता पक्ष के श्री हरोपिह जो को भो बनाबाद देना चाहंगा क्योंकि उन्होंने हम नोगों की भावनाओं को इप यदन में प्रकट किया है और हम नोगों की की नाजनायें नहीं इस देश के करोड़ों जीवों की जो भावनार्ये है उनको उन्होंने हां प्रका की हैं।मान्या, हि एकि धिकार चर्या भवरोधक कावारिक कावहार (मंशोधन) विधेशक, 1969 की धारा 22(ए) में संशोधन करने के निये माननीर उद्योग मंत्री जी ने बिल पेश किया है। मैं नहीं समझ पा रहा हूं कि इसका समर्थन किया जायेया इसका विरोध किया जाये। सरकार ने जो कान्त बनाया है उसका **छददेश्य जो है, इस एम० प्रार० गै० पी०** 

एकट का उद्देश्य है कि देश में पूंजीवाद न बढ़े, देश का धन शीमत हाथों में एकवित नहो। ग्राज से उन्नीस वर्षे पहले यह कानुन बनाया गया था मान्यवर माननीय उद्योग मंत्री जी से मैं निवेदन ग्रीर यह बत की जानकारी में भी होगी और इन उन्नीस वर्षों के ग्राप ग्रांकड़े देख लें कि देश के बीम परिवारों, टाटा, बिरला, सिद्वानिया प्रीर दूसरे लोगों के हाथ में सारा **धन** एकव हो गरा है। जब से आपने यह कानुन बनाया है तब से लेकर क्राज तक बीस गुना, तीस गुना ग्रीर पचास गुना इनकी सम्पत्ति, इनकी पूंजी बढ़ी है। बढ़ी है कि नहीं ? यह बान सही है कि इनकी पूंजी बैतह श पानी की तरह बढ़ी है। श्राप चाहे पुराने एम० श्रार० टी० पी० एक्ट को कायम रखें चाहे उममें संशोधन करें मुझे कोई विशेष म्रांतर नजर नहीं म्राता । मान्यवर, इस देश में एक पैंग्लन एकानामी, समानान्तर अर्थव्यवस्था चल रही है। वालीस हजार करोड़ का कालाधन है जो कि समानान्तर ब्रर्थव्यवस्था चला रहा है। क्या माननीय मंत्री जी ग्रीर इनकी सरकार ने कभी इस पर विचार कि भा कि इस काले धन की समाप्ति के लिये का उपाय किये जाये, इस काले धन पर कैसे रोक लगाई जाय। इसमें ग्राज ग्राप की सरकार फोल है। मैं तो उहां तक कहंगा कि यह सरकार, पूरी की पूरी सरकार प्रजीवादियों के बगल में है, उनके हाथ में है। ग्राज जो रंजीरित चाहेगा सरकार की बैसा ही करना पड़ेग, वैसा ही चलना पड़गा। सरकार को उसी तरह के कानून बनाने **बड़ें**गे जिम त′ह ने चाहेंगे। ग्रगर ऐसा न होता तो मान्यव, इस देश की भ्रापंढावस्या इचनी ल्ंजप्ंज न होती। पता नहीं, भ्रमा करेंो, म ननीय उद्योग मंत्री जी क' गांव से संबंध है या नहीं। मै नो गांव का रहने वल हूं। 80 प्रतिशा प्रादमी गावों में रहने हैं। आज-कल जड़े का मौतम है। गांव के दस फीपदी ग्रादमी ऐसे हैं जिनको दिन मैं एक वका का खाना भी नहीं मिल पाता है। प्राम जलाकर उन परिवारी 🕏 लोग बैरते हैं ग्रलाब के पास, वही उनकी हीटर है भीर यही उनके एयर कंडीशनसे हैं। इसी तरह 10 फीसदी ऐसे प्रादमी है बावों में जिनके पास लिहाफ नहीं है,

रजाई नहीं हैं। पुग्नाल श्रीर गन्ने के पत्ते ही उनके लिह फ श्रीर रजाइयां हैं। क्या किया है ग्रापने इन चालीस क्यों के ग्रंदर। चाहे श्रापका एम०ग्रार० टी०पी० ऐक्ट हो, च हे इसमें श्राप कोई भी संशोधन ल यें श्रीर च हे ग्राप पूंजी-पितयों को खत्म करने के लिये कितने ही नारे दें श्रीर च हे जितनी भी समाज-व दी समाज की रचना की व्याख्या करें

5.00 P.M. कोई भी व्यवस्था ग्राप नहीं कर सके हैं। देश की अर्थ व्यवस्था को पंज पुँज अपने कर दिया है। . . . (समय को घंटी) मैं माननीय मंत्री जी से कहना चहुंगा कि यह जो कलधन देश के ग्रंदर बढ़ रहा है, इस कलेंबन को रोकें ग्रीर कलाधन जो देश में पनी की तरह से तैर रहा है, सरी अर्थव्यवस्था को जिसने निष्फल कर दिया है उसको श्राप पकड़ने की कोशिश करे क्योंकि भ्रगर भ्राप इसके लिए प्रयस नहीं करें तो इस देश का जनतंत्र ही नहीं रह पयेग ग्रीर चंद मृटठीभर पुंजीपति जिनकी संख्या 15 या 20 है में पूरे देश की श्रयंव्यवस्था को चौपट कर देंगे। में माननीय मंत्री जी से बहना चाहंग कि शुरू से ही अपरने भूल की है, इस सरकर ने भूल की है। यें श्रप की नीयत पर शक नहीं वर रह है। श्रापने शरू से ही देश के ग्रंटर कलेबन तथा बड़े उद्योगों को, बड़े कारखानों प्रोता हन दिया। विदेशों से **भ** पने ऋण लिये ग्रीर इन्हीं बड़े उद्योग घंधों तथा कुगरखानों ने देश की म्रर्थक्यवस्था को निष्फल बना दिया। ग्रापने गांवों की **अ**प्रोर कभी **६**ण्न नहीं दिया, गरीब की श्रोर कमी ध्यन नहीं दिया, किसन के बारे में कभी नहीं सोच श्रीर इसीलिए श्राज देश के ग्रंदर बेहरी बढ़ गयी है। ये कल करखानें जो हैं ये अर्प्समयों को बेकार बनते हैं। सौ ग्राटमियों का काम एक मशीन पर एक ग्रादमी कर देता है, 99 ग्रादमी गांवों में बेकार पड़े हुए हैं। अगर अप बेकारी को ्खत्म करना चहते हैं, गरीबी को खत्म करना चहते हैं जैस कि ग्रापने समाज-वदी समाज की रचना की बर-ब्रार ुद्भुद्ध ई दी है, ऐल न किया है, तो मान्यवर ्रशाप बडे कल कारखानों पर रोक लगाओ, ्रमाननीय हरी सिंह जी भी यही कह जबों 🗟 बिनके एक्स निहास नहीं हैं।

रहे थे। लेकिन मुझे आशंका है कि आप नहीं लगा पाएंगे क्योंकि प्राप तो पूंजी-पतियों के चंगल में फंसे हए हैं। अभी म्रापके चुनाव भा रहे हैं भीर भापको करोडों-ग्रुबों रुपयों की ग्रावश्यकता है. बर्ना ग्राप साहस की जिए ग्रीर देश के **ग्रंद**ण जो कल काण्खानें हैं, इनके **उप**र पाबंदी लगाइये, इसमें श्रमिकों को हिस्से-दारी दी ए, छेटे स्रौर कुटीर उद्योगों को गांवों में फैलाइग्रे। छोटे ग्रील क्टीर उद्योग लब फैला देंगे तो गांवों में रहने वाला हादमी जो बेकार पड़ा है, नौजवान बेकाः पड़ा है उसको काम मिल जायेगा श्री सामान भी सस्ता मिलने लगेगा न्योंकि पूंजीयतियों पर स्नापका कंट्रोल नहीं है, नियसण नहीं है वे तो मनमान हंग से अपने उत्पादन का मृह्य खुद ही नियत क देते हैं भ्रीर भ्राप बेबस रहते है। किसान के गेहं ग्रौर धान का मूल्य तो आप निर्धाति कर देते हैं लेकिन पंजीपितयों के कारखाने में जो सामान पैदा हो हा है, उसका मन्य निर्धारित क<sup>्</sup>ने में ग्राप ग्रसमर्थ रहते ह...(सभय की घंटी) मान्यवर, समात कर रहा ह ! 4 दो मिनट लूगा ज्यादा नहीं लंगा

मन्यवर, अगर आप मुल्य निर्धारित करना च हते हैं तो उस पूंजीपति की राय भीर मशविरे से ही तथा उसके फायदे को दिन्टिगत रखते हुए करते हैं। भ्रापके पास कोई दूसरा तरीका नही रहता है। इसिलए में कह रहा था कि छोटे उद्योग धंधों को अपर देश के अंदर लगएंगे तो इससे बेकारों को काम मिलेगा. साम न सस्ता मिलेगा और ग्रीबी दर होगी। केवल एक ही नुस्खा है बेकारी श्रीर गरीबी दूर करने का कि छोटे उद्योग घंधे, कृटीर उद्योग घंधे लग इमे। अगर महत्मा गांधी जी की अर्थनीति श्रीर उनके दर्शन के शतांश पर भी आपने सत्ता में बैठकर विचार नहीं विध्या। महात्म गांधी जी ने कहा था कि इस देश को आगे ले जाने के लिए गांत्रों को बढाय्रो, किसानों को बढ़ाय्रो, उद्योगों श्रीर छोटे उद्योगों को बढ़ावा दो इससे देश की भ्रर्थ व्यवस्था सुधर जायेगी, आपने इस पर ध्यान नहीं दिया।

्रीय की है। इस उम्रव राष्ट्र के भेट

र्रे **हैं (श्री ईश दत्त या**दव] रे कि लिए के देश के ग्रंदर बड़े कारखाने लगाने के. पुंजीपतियों को बढ़ाने के, 20 परिवारो को ग्रामे ले जाने के ग्रलावा ग्रापके पास न समय रहा, न स्रापके पास विवेक रहा, न ग्रापके पास कोई कानून रहा। स्रापके सारे कानून इन पूंजीपतियों के ब्रागे फेल हो गये हैं। इसलिए मैं ब्राप**से** निवेदन करना चाहता हूं कि आपको तो बहमत है और आप जो संशोधन ले आये हैं यह पास हो ही जायेगा लेकिन श्राप विपक्ष के विचारों पर भी देश के करोड़ों लोगों की ग्रावाज पर भी ध्यान दीजिए तब क्राप देश की क्रर्थव्यवस्था में सुधार कर सर्केंगे। इन्हीं शब्दों के साथ मान्यवर, कमल मोरारका जी ने जो यह प्रस्ताव रखा है। मैं उनसे सहमत हूं कि लोक सभा ग्रीर राज्य सभा, दोनों सदनों की एक संयुक्त प्रवर समिति बनाई जाए ग्रौर इस संशोधन को उस प्रवर समिति के सुपूर्व करें। केवल इस संशोधन को ही नहीं, बल्कि एम०ग्रार०टी०पी० एक्ट पूरे का पूरा ग्रोवरहाल करवाइये ग्रौर थोड़ा इस पर कड़ाई करिए । केवल कानून पास कर देने से कोई लाभ नहीं होने वाला है स्रौर जब तक स्राप इस काले धन पर नियंत्रण नहीं करेंगे. ग्रापके सारे कानन बेकार रहेंगे श्रौर देश की अर्थ व्यवस्था गर्त में चली जाएगी।

इन्हीं शब्दों के साथ में श्रापका श्राभार प्रकट करता हूं।

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विवाह करिया

वहुर में भी जार

श्री चत्रानन मिश्रः उपसभाष्ट्यक्ष जी, एम ब्या र व्ही व्ही ने जो संशोधन लाया गया है, वह देखने में जैसा निर्दोष लगता है, वैस निर्दोष नहीं है श्रीर इस संशोधन के लाने का जो उद्देश्य बताया गया है, वह उद्देश्य एम ब्या र व्ही व्ही विपरीत है क्योंकि एम ब्या र व्ही व्ही विपरीत है क्योंकि एम ब्या र व्ही व्ही विपरीत है क्योंकि एम ब्या र व्ही वे के लिए है, बढ़ावा देने के लिए नहीं है। लेकिन यह स्रमेंडमेंट जो है, यह मानोपली को बढ़ावा देने के लिए है, यह मानोपली हम बार वह देसी टैक्ना-

लोजी के इस्तेमाल के नाम पर बढ़ावा देना चाहते हैं। पिछले कई वर्षों में इन्होंने श्रनेक-श्रनेक कारणों से बढ़ाव दिया है, बहुत से कारण बता करके इन्होंने उसको बढ़ावा दिया है।

उसके जो भयानक परिणाम हए हैं, उसके बारे में कई माननीय सदस्यों ने चर्चाकी है कि कसे धन केंद्रीयखत हो रह है। अगर सरकार का उद्देश्य यह होत कि जो देसी टैकनालोजी है, उसका इस्तेमाल किया जाए, तब सरकार यह कानृन बनाती कि ग्रगर देश में कोई टेक्नोलोजी उपलब्ध है, तो विदेशों से वह नहीं मंगवाई जाए। यह कानन सरकार नहीं बनाना चाहती। ग्रगर ऐसा कानुन बना दे, तो इस दिशा मे काफी प्रगति हो सकती है। लेकिन सरकार यह कानुन नहीं बनाना च हती।

में आपको एक उदाहरण देता हूं।
टाटा साहब की टिस्को कम्पनी है,
माननीय मंत्री जी को मालूम होगा कि
वह सेकण्ड हैंड ब्लास्ट फरनेस करीब 150
करोड़ उसमें लागत लगा कर विदेश से
मंगवा रहा है। और माननीय मंत्री जी के
ही अधीनस्थ हैवी इंजीनियरिंग कारपोरेशन
जो बिहार में है, वह बना सकता है
ब्लास्ट फरनेस, लेकिन उसको बनाने के
बारे में नहीं कहा गया और न मंत्री
महोदय ने उसको रोका। इसलिए सरकार
किसी न किसी बहाने मानोपली हु। उसे प्र

श्रगर सरकार चाहती कि देसी टैक्नालोजी का इस्तेमाल ज्यादा हो, तो कुछ इंसेंटिव देती, ताकि मायम पूंजीपति, छोटे पूंजीपति भी हमारी इस टैक्न लोजी का इस्तेमाल कर सकें।

ग्राखिर मानोपली हाऊसेज विदेशी टैक्नालोजी का इस्तेमाल क्यों करते हैं? क्योंकि विदेश वाले सिर्फ टैक्नालोजी ही नहीं देते हैं, इसके साथ वह धन देते हैं, इसके साथ वह ग्रच्छा मेनेजमेंट देते Monopolies and Restrictive

हैं। मल्टीनेशनल कम्पनीज के साथ जब समझौता होता है, तो वह सारी सुविधायें उनको प्रदान करते हैं ग्रीर उस नाम **भर उनका विकास होता है। भ्रब प्र**श्न यह उठ सकता है कि क्या यह जो धन का केंद्रीयकरण होगा, यह हम रे देश के हित में होगा या ग्रहित में होगा? श्रगर यह देश के हित में हो जाए, तब तो हम लोग विचार कर सकते हैं कि इसको बढाया जाए।

में माननीय मंत्री जी से कहंगा कि इसके बारे में सदन को कुछ तथ्य दें। ईमानदारी इस बात में है कि तश्य दें।

इस टायर उद्योग की बात करते हैं। माननीय मंत्री जी ने पालियामेंट को कहा है कि टायर उद्योग में तीन चर घराने हैं जो मिल कर के जब चाहते हैं, टायर का दाम बढ़ा देते हैं, ग्रौर जैसे चाहते हैं, वैसे बाजार में उसकी आपूर्ति करते हैं क्यों कि वहां उनको कोई रोकने वाला नहीं

यही बात ड्रग्स के बारे में, दवाइयों के बारे में, जो जीवनदायिनी चीज गरीब भौर धनी लोगों के लिए भी है, उसकाभी जब-तब मानोपली हाऊसेज ग्रौर मल्टी-नेशतत कम्पनीज दोनों मिल करके उसका दाम बढ़ा देते हैं। कई बार सदन को हमारे माननीय मंत्री जी ने कहा है कि हां, उन्होंने बहुत ज्यादा दाम लोगों से वसूत लिया ग्रीर हम उसको रिएलाईज करेंगे।

इपलिए उपभोक्ता के जितने भी समान हैं, ट्य-ब्रश से लेकर चीनी, खाद्य तिल, जिन्ना भी श्राप देखिये जहां जहां प्राइदेट सेक्टर ग्रौर मानोपली हाऊसेज का बोनबाला है। वह यही काम कर रहे हैं कि दामों को बढ़ा रहे हैं ग्रौर सारे समाज को लूट रहे हैं।

इसलिए मैं माननीय मंत्री जी का ध्यान ग्राकषित करूंगा — माननीय मंत्री नी और मैं भी, दोनों झादमी इसी संविधान की कसम लेकर इस सदन में उपस्थित हुए हैं संविधान के श्रार्टीकल 39 में है, ब्रार्टीकल 39-बी को मैं पड़ता •

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"that the ownership and control of the material resources of the community are so distributed as best to subserve the common good;"

मैं मंत्री महोदय से पूछना चाहता हूं कि मोनोपली हो उसेज को इतनी सुविधा देने के बाद उसने कामनगुड के लिए क्या काम किया है? देश की राष्ट्रीय संपत्ति को बढ़ाने के लिए उसने क्या काम किया है? यह जरा मंत्री महोदय हमको बता दें तब हम फिर इस बात पर पूर्निवचार करने को तैयार होंगे! दूसरा है सैक्शन "सी"

"that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment."

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क्या क मन डेट्रीमेंट के लिये संपत्ति का यह केन्द्रीयकरण नहीं है? श्रब हम कहन च हेंगे कि सम्पत्ति का केन्द्रीयकरण ग्रौर पुन फा खोरी कामन इटरेस्ट के खिल फ में होता है या नहीं? म्नापने पिछले वर्षों में मोनोपली ह उसेज को बहुत सी सुविधाएं दी हैं श्राप एक भी बत बता दीजिए जहां मृल्यों की हुई है। हुई टैक्नोलोजी भी अ।ई है विदेशी पूजी भी अरई है, लेकिन किस समन की प्राइस में कमी हुई है, यह श्राप बतः दें तो हम समझें? हम लोगों को बता दें कि विदेशी मद्रा अर्जन करने में यह एम० अर र०टी ० पी ० कंपनियां क्या कर रही हैं। कई बार प्रधान मंत्री ने इस बात को कह कि हम रे एक्सपोर्ट व्यापार में जो बहे घराने हैं उनकी नगण्य भूमिका है भीर हमको एक्सपोर्ट की बहुत ज्यादा जरूरत है, हमको विदेशी मुद्रा की बहुत ज्यादा जरूरत है थ्रीर उसके बिल्क्ल विपरीत ये मोनोपली हाउसेज काम कर रहे है।

[श्री चतुरानन मिश्र]

तब भी अप इनहो बढ़ावा देते हैं ? भाप यह नहीं कहते कि तुम देगदोही का काम कर रहे हो। यह कहने के बनाय ग्रभी ग्राप फिर इनको कंसीशन देता चहते हैं। मैं जतत चहुंगा कि अपने पिछते दिनों में जो सुविधाएं दी हैं वह किस लिए दी हैं? क्या उन्होंने क्व लिडी ग्रच्छी की है, क्या उन्होंने अपने पैसे से इन्वेस्टमेंट बढ़ाया है, या फिर हमारो हो वितोय संस्थायों रुपया चे हर हमको दिखलाया है मैं जानन चहुंगा कि पिछले दिनों में **भ्रापने** जो सुविबाएं दी हैं {ससे सिकनैस म फ इंडस्ट्रीज कितन कम हुन्न है ? श्रोनस्टी इस बत में है कि ग्रंप बत इये कि सिक्तस पहले से क्या घट गय है? हम जानना च होंगे हम रे देश में भयंकर बेरोजगरी है, का बेरोजगरी को दूर करने में ये मोनोगली ह उसेज सहयक हुए हैं? ग्राप सब प्रश्नों क दैंगे सिर्फ एक "नहीं" में ग्रौर यही सबसे अत्यन्त खतरनक बत ग्रंदर है और इसीलिए में इसका विरोध करता हं। उन सभाष्टाक्ष महोदय, मोनो-पली ह उसेज हम री इकोनोमी को डिस्टोर्ट करने के लिए है। इस देश का धन विदेशों में जमा करते हैं जिसको मे करके पिछले दो वर्षों से हम रे सदन के प्रन्दर कफी हंगमा मच हुन्ना है। सरकार भले ही उसकी छिने की कोशिश करे, लेकिन सरकार ने स्वीकार किया है कि हमरे इन्हीं मोनो बली हाउसे ज ने विदेशों में धन जमा किया हैं, भन्ने ही ग्राप जांच करके उनको पकड़ कर नहीं ल सके और यह भी द्यापने इस हंउस में स्वीकर किया है कि उनतो रख्य हनर करोड़ से ज्यादा में है। दूसरा इनका यह काम होता है, उप सभाध्यक्ष महोदय, ये मोनोपली हाउसे इ गरोबों के इस्तेम ल की चीखों में ज्यादा पैसा तहीं लगते हैं, लग्बरी गृहज में या मैनी लग्जरी गुडज मैं लगाते हैं। इनके ह'थ में जो उद्योग था प्राइवेट सैक्टर में जिससे इनका बढ़ावा हुम्रा टैक्सट इल से, जूट से, भूगर से, इन सरे के सरे उद्योगी को इन्होंने सिक बना दिया और दूसरी

दिशा में कैपिटल का इ इवर्शन कर विया श्रीर ग्र'ज सरकार ग्रक्षम है कि वह टैक्सट इल का या जूट मिल का या भूगर मिल का रेनोवेशन कर सके। इसमें सरकार बिल्कुल अपने को असमर्थ पा रही है। मुझे यह भी समझ में नहीं ग्राता है कि अप्रगर अपने यह अमें डमेंट पास कर दिया तो जो लबू ग्रौर मध्यम उद्योगों के लिए जो उद्योग ग्रारक्षित हैं उसमें भी क्या यह देसी तकनीकी के नाम से घुस जः येंगे क्योंकि पिछले दिनों में यह देवा गंग है कि ये बड़ी-बडी कंगनियां छोटी-छोटी कंपनियां खोल करके ग्रौर तब उन **उद्यो**गों में घुस भ्रती है। मैं मंत्री महोदय से जनना चहुंगा कि क्या ऐसा भी इसके अन्दर होग<sup>े</sup>? कई मननीय सदस्यों ने चित प्रकट की कि जो ग्रोपन जनरल ल इसेंस में पड़ने व ले उद्योग या फारेन कोलैबोरेशन हुए हैं उसमें जो तकनीक फारेन की है या नई विदेशी तकनीक लाकर उसी को ये प्रपनी देसी दिखला करके नए उद्योग तो खोलें ों जिससे पूरे रष्ट्र को घाटा होगा ? यह हम अनत च होंगे कि इसके बारे में मंत्री महोदय क्या कर रहे हैं ? एक बात श्रीर हम जनता चहेंगे, कई माननीय सदस्यों ने कह कि "हंडरेड परसेंट इंडियन टैक्नोल जी" है, इसकी जांच कैसे होती? दूपरी बत हमको ऐसा भी लगता है जैसे कई म ननीय सदस्यों ने कहा कि ग्रेगर कई तरह की चीजों का उत्पादन एक कमानी करती है जिसमें एक जगह में फारेन टैक्नोलोजी हो तो दूसरे नये उद्योग में उन्हें देमो तक्षनीक लगकर नया कारखाना खोलने की इज जत होगी या नहीं ? और उसकी जरूरत होगी तो लाएंगे तो वे फिर यह दोनों का सम्मिश्रण होग ? इसके बरे में भी मंत्री महोदय बताने की कृपा करेंगे।

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ग्र खिर में मैं यह कहना चाहूंगा मंत्री महोदय से, कि ग्रगर ग्राप मोनोपोली हाऊसेज को इसी ढंग से बढ़ावा देते रहे, जैसे पिछले दिनों में ग्रापने दिया है उसके परिणाम जो हुए हैं, उससे ग्रापने कभी देश को या सदन को ग्रवगत नहीं कराया। हमको लग रहा है कि कांग्रेस का जो समाजवाद है, श्राप कहते हैं कि हम समाजवाद में विश्वास करते हैं वह कुछ पैसा हो जायेगा, जैसे उपाध्यक्ष र्जा, श्रापने दक्ष अजायति की कहानी सुनी होगी कि उसने शिवजी की बात को नहीं माना, शिवजी को उन्होंने इन्वाइट नहीं किया तो उसके बदले ऐस इम्रा कि उसकी गर्दन काटकर के बकरा की गर्दन जोड़ी गई। यह अंगोधन कर कंप्रेस भ्रपने समाजवाद पर एका-धिकार का मु<sub>रु</sub> जोड़रहीहै, नया **टक्ष** प्रजापित - वाँ रही है । एसका परिगाम हा है, ब्राप जानते ही १। नहीं तो स्राप परहेज कीजिए इन सरी चीजों से श्रीर जो जनहित में है, जो संविधान में है, जिसकी कसम खाकर आप भी यहां अए है और हम भी आए हैं, उसके निर्देश के मृत बिक काम व रें। यह मैं इस संशोधन के बारे में कहना चाहता हु।

उनसमाध्यक्ष महोदय, मैं इसका इसिलए विरोध कर रहा हूं क्योंकि इससे धन का एकीकरण और भी बढ़ेगा, केन्द्रीयकरण और भी बढ़ेगा, जो राष्ट्र के विगरीत जाएगा और धाम जनता के खिलाफ जाएगा।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Prof. Sourendra Bhattacharjee: Last speaker.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Thank you Mr. Vice-Chairman, Sir, On the Bill that is before us regarding further amendment of the MRTP Act, many speakers have suggested that perhaps it would have been better had it been the last amendment thereby repealing the MRTP Act as a whole. I was just going through the Act wondering what it proposed to do and now through amendment what is proposed to be done. But I must hasten to add that the Act was meant to achieve a very laudable objective meaning restricting monopoly and, at the same time prevent restrictive practices. In practice, not only from 1969 to 1988 but even before that, 1947 to 1969 also,

concentration of wealth had been increasing at a compounding rate. It was first given out by the Mahalanobis Committee during the Prime Minister ship of Pandit Jawaharlal Nehru whose centenary celebrations are now on. After that during the term of successive Prime Ministers, the process continued unabated. Then, an Act was framed, if we consider it from the point of view of experience it was in order to mislead the people rgarding first socialistic patterned thinking of the ruling class and then their socialistic thinking after 1975, after the amendment of the Constitution during Emergency when our State was described to be a socialist State as it is still now. The origina' Act was to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment or the control of the monopoly or the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto. The provisions are foolproof but we know the wealth concentrated in the hands of 20 business houses of 'ndia, not only by seven amendments, but including this one, the eighth, notwithstanding this original Act, this thing has been done during request to all these years. My only the Industry Minister would be, would be kindly give a statement to House during his answer on the Bill, that what had been the State of concentration of wealth in this country since the MRTP Act was enacted. This is number one. Number two is the In our country, present amendment. foreign we are used to having with indigeautomobiles, stamped nous markings. Therefore, to avoid foreign technology with indigenous markings is a very difficult thing. Who will check it up? Those persons, who had during all these years overseen this MRTP Act, be it the MRTP Commission or any other agency, it is again to be supervised by them that it was indigenous technology. Another thing I do not know is how it does fit in with the existing provisions of the Act. Section 21 of the Act has

[Prof. Sourendra Bhattacharjee]

been referred to. It is not clear whether that clause has been amended. Only a new section has been inserted 22(aa). Will that mean elimination of other clauses relevant to this amendment? I think this point has to be gone into by the Industry Minister. But I would like from him also a statement, a statement regarding the greater and greater concentration of wealth, no doubt. But another part of it, the greater and greater industrial sickness that is now all prevasive in the country. The number of sick units has reached the figure of 1,50,000. In the other House, only yesterday, the Industry Minister told, as reported in the press, that he cannot arrange the opening of so many closed industries in one particular State, at one stroke. My submission would be, let the Industry Minister tell us what his Government did regarding removing industrial sickness not only in one particular State but in all the States of the country because no State is immune from this malaise notwithstanding the very effective implementation of highly propagated MRTP Act.

So, let the Industry Minister enlighten us on that point and at the same time, would he kindly tell us how monoply and restrictive practices does not attract the indigenous technology. I has a particular definition. You also made that definition. Now, you have given a blanket exemption. Is it consistent with the existing Act which has not been repealed? Therefore, my suggestion before the House is let the MRTP boax he ended once and for all. It is a great hoax on the fate of the country and over the people as a whole. While talking of it, the Government exposes itself to the anathema of the people as a whole So it has to put an end to it.

THE VICE-CHAIRMAN (SHRI H. HANIIMANTHAPPA) Mr. Minister.

SHRI J. VENGAL RAO: Sir, this amendment is for a limited purpose.

If you go through the Statement of Objects and Reasons, you find that section 22A of the Monopolies and Restrictive Trade Practices Act, 1969, empowers the Central Government to direct, by notification, that all or any of the provisions of section 21 relating to substantial expansion of undertakings or section 22 relating to establishment of new undertakings shall not apply to certain categories of proposals specified therein. It is proposed to amend section 22A so as to empower the Central Government also to issue such a direction in relation to proposals based totally on indegenously developed technology. will be a liberalisation measure for the utilisation of technology, developed in the public or private sector or in national laboratories, for commercial purposes.

Sir, this amendment is only for the encouragement of the indigenous technology. Hon, Members who participated in the discussion covered almost all the aspects from Pepsi-Cola to black money. They discussed the MRTP Act as well as other Acts. I cannot answer all those things. I will confine myself to this amendment.

Some hon. Members expressed their apprehension about the misuse of the provision. I have taken note of their points and I will answer them. If we look at the Preamble Act, it can be seen that what is to be ensured is that concentration of economic power does not lead to any common detriment. The various provisions of the Act are there to ensure that the growth of large industrial houses does not lead to any common detriment. Section 28 of the Act lays down matters required to be considered by the Central Government before according Chapter III of 'he approval under Act. Applications for setting up new units or expansion of existing ones. amalgamations and take-over, merger, etc. are dealt with keeping in view the provisions of the MRTP Act.

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As far as amendments are concerned, I would like to say that economic legislation has to be dynamic in nature and has to keep pace with the changing needs of the economy.

## [The Deputy Chairman in the Chair.]

Madam Deputy Chairman, this Act was passed in 1969. And only seven amended. times it has been to amend the Act in We have accordance with the needs of the time. Then only we can ahcieve progress. Then only we can industrialise the country. mere fact that The amendments have been brought cannot be said to have diluted the spirit of the Act. As I said in my introductory remarks, amendment of Section 22A is to encourage commercial exploitation of technology developed in our country so that technological selfreliance can be successfully pursued. We have to ensure that our country develops technology by itself. that we have to encourage commercialisation of technology developed Such encouragement indigenously. could be in different ways. The relaxation under consideration is one such way. Research and development costs are high. It also involves a great amount of risk which many would not be willing to undertake as it also requires large-scale investment. Generally only relatively larger companies of the country are in a position to take risks and to make such investments. Such companies, therefore. have to be encouraged to undertake research which will enable this country to be technologically strong and independent of foreign technology.

SHRI KAMAL MORAKA: Now the cat is out of the bag.

SHRI J. VENGAL RAO: However, the facility does not ensure grant of blanket exemption. The MRTP companies desiring to avail themselves of this dispensation would have to comply with certain terms and conditions that would be specified in the exemption notification. The terms and con-

ditions would be effective safeguards against possible abuse or misuse of the facility. I assure the Members that they need not have any apprecensions on this account.

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Shri Kamal Morarka spoke about the amendments made to the MRTP Act in the past. He seems to have the feeling that amendments have been made with a view to liberalising the provisions of the MRTP Act. Without going into the details of all the amendments made in the past,, I would only like to add that in a changing economic scenario it becomes necestime to bring sary from time to changes in a legislation. It is also wrong to say that all amendments made were only towards relaxation of the provisions of the MRTP Act. Shri Morarka also spoke about exempting undertakings from the Government unfair trade practices, provisions in the Act. Today's Bill does not even relate to that issue. We have to consider the provisions of the Bi'l before the House, not the entire MRTP Act. He merely suggested...

SHRI KAMAL MORARKA: On a point of order, Madam. The Minister said it twice. In the beginning of his speech he said Members have referred to various points not only on this amendment but on the whole Act. Again he is repeating Shri Morarka has talked of the Act. While speaking on an amendment to the Act, can I not speak about the Act at all? This shows total arrogance of power.

THE DEPUTY CHAIRMAN: He is only referring to it.

SHRI KAMAL MORARKA: No. He is taking objection. He says Mr. Morarka referred to exemption of Government undertakings whereas that is not the subject-matter of the amendment we have to discuss only this amendment, not the whole Art.

SHRE SHANKER SINH VAGHELA: The Minister was not in the House. He seems to be reading out a readymade reply which has no connection with the debate. He was not in the House.

SHRI J. VENGAL RAO: Mr. Morar-ka suggested that the Bill be referred to a Select Committee. The Bill is a simple one and there is no need for its consideration by a Select Committee. This Bill was already passed by the Lok Sabha. I am grateful...

SHRI KAMAL MORARKA: Again on a point of order, Madam. If a Bull is passed by Lok Sabha, does it mean that this House has no right to refer it to a Select Committee? Should I get the Rules Book and read out?

THE DEPUTY CHAIRMAN: He is not objecting to it. His contention is that there is no need.

SHRI KAMAL MORARKA: This is contempt of the House. There is a limit to our tolerating such arrogance.

SHRI M. A. BABY: This cannot be tolerated. This is nothing but contempt of the House... (Interruptions)...This is nothing less than contempt of this House... (Interruptions)...

THE DEPUTY CHAIRMAN: Let me tell you, he is only stating the fact that this has been passed by the Lok Sabha... (Interruptions)...

SHRI J. VENGAL RAO: Madam,...

SHRI KAMAL MORARKA: Madam, I want your protection. You are the Deputy Chairman and you are the custodian of this House. Is it proper for the Minister to say that there is no need now because the Lok Sabha has passed it...(Interruption)...

SHRI J. VENGAL RAO: I did not say like that ... (Interruptions)...

SHRI V. NARAYANSAMY (Pondicherry): Madam. I want to hear the Minister. But I do not know why there are so many interruptions... (Interruptions)...

THE DEPUTY CHAIRMAN: Let me hear the Minister properly. I am not able to hear anything because of these interruptions.

SHRI J. VENGAL RAO: Madam, while introducing the Bill, I had said that the Bill had been passed by the Lok Sabha and was under the consideration of this House. I have said that it is before the House and under the consideration of the House.

I am gratefull to Prof. Chandresh Thakur for the support that the has extended to this Bill. He also touched upon various other aspects of in dustrial development and he has made some suggestions also. I have taken note of them.

Shri Baby also spoke of various amendments made in the past. I have dealt with this point earlier. He feels that amendment about indigenous technology with totally sabotage the MRTP Act. I see no reason for such an apprehension.

Mr. Chimanbhai Mehta wondered whether the liberalisation would benefit the industry or only the industrialists. I can assure him that our policies are for the development of industries and, under the provisions of section 22A of the MRTP Act, the Government can impose conditions while issuing a notification. So, we can impose such a condition to ensure that the liberalisation process is not abused.

Mr. Vaghela spoke about giving encouragement to the scientists in the country. That is exactly what the proposed amendment is intended to do. The proposal is meant to encourage the development of indigenous R&D and its commercialisation. He also spoke about the MRTP Commission and the cases pending in the courts for a long time. While some cases may be pending in the High Courts and other courts, the MRTP Commission has decided many cases and has done a commendable work.

Some other speakers also voiced their apprehensions about the impact that this amendment will have

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on the small-scale industries. Let me say that the policies that are there to support the small-scale industries are not being abandoned. Encouragement to the development and commercialisation of indigenous research is not going to hurt the small-scale industries. I have already said that suitable conditions will be incorporated in the notification to ensure that the provision is not abused by the monopoly houses.

With these words, Madam, I conclude and I am confident that, keeping in view the objectives of the proposed amendment, the House will pass this Bill unanimously.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

(Interruptions) Do you want division? If you lose, then?

AN HON. MEMBER: We have nothing to lose. We will continue to sit this side. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Morarka, do you want to say something?

SHRI KAMAL MORARKA:
Not now. Later I want to place something on record. I have a submission to make.

THE DEPUTY CHAIRMAN: What is your submission? Make it now. (Interruptions) During the third reading? Make it now. Why waste time? They will announce for the Division in the meantime. Why waste time? (Interruptions) Anyway, the bell will be ringing. Members will be coming. It is better you make you submission. (Interruptions)

SHRI KAMAL MORARKA: At the third reading. (Interruptions)

THE DEPUTY CHAIRMAN: Under

is ringing. You can go out and listent to it. (Interruptions)

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Once in a while you have to give shock! (Interruptions)

SHRI M. A. BABY (Kerala): Delaying... (Interruptions).

THE DEPUTY CHAIRMAN: No delay. Mr. Baby, you are a new Member perhaps. You do not know that it takes some time for the bell to ring so that Members whoever they are can come in time. You are still too young to know all about these things! We are all very old Members.

SHRI M. A. BABY: Madam, despite being young, I have seen many divisions in this House.

SHRI PARVATHANENI UPENDRA: You are too old to forget all these things! (Interruptions)

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

The House divided.

#### THE DEPUTY CHAIRMAN:

Ayes .. 24
Noes .. 19

AYES-24

25

Ansari, Shri Mohammed Amin
Bekal Utsahi, Shri
Bhardwaj, Shri Hansraj
Desai, Shri Jagesh
Hanumanthappa, Shri H.
Hari Singh, Shri
Jacob, Shri M. M.
Kesri, Shri Sitaram
Khan, Dr. Abrar Ahmed
Kidwai, Dr. Mohd, Hashim

Monopolies and Restrictive

Malaviya, Shri Radhakishan Mishra, Dr. Jagannath Mishra, Shri Shiv Pratap Narayanasamy, Shri V. Pandey, Dr. Ratnakar Patel, Shri Vithalbhai M. Reddy, Shri T. Chandrashekhar Sahu, Shri Rajni Ranjan Satya Bahin, Shrimati Shri Bir Bahadur Singh Singh, Shri R. K. Dorendra Singh, Thakur Kamakhya Prasad Singh, Shri Surender Verma Shri Kapil

NOES-19

Baby, Shri M. A. Bhatacharjee, Prof. Sourendra Javali, Shri J. P. Jethmalani, Shri Ram Kalvala, Shri Prabhakar Rao Lakshmanna, Prof. C. Morarka, Shri Kamal Naik, Shri L. Narsingh Naik, Shri R. S. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Rao Shri Moturu Hanumantha Rao, Shri Yalla Sesi Bhushana Reddy, Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Sivaji, Dr. Yelamanchili Upendra, Shri Parvathaneni Vaghela, Shri Shanker Sinh 😘 Yadav, Shri Ish Duth

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI J. VENGAL RAO: Madam, I beg to move: . :-

"That the Bill be passed."

The question was proposed.

PROF. C. LAKSHMANNA (Andhra Pradesh): Madam Deputy Chairman, I stand to oppose a part of the Bill. The Bill consists of two parts: Amendment to Section 22A and Amendment to Section 67 of the Act. I do not oppose the amendment to Section 67 of the Act. However, I am opposed to the amendment to Section 22A. In this connection, Madam, I would like to put three specific questions to the Minister. Firstly, he says, as part of the Act, "totally on technology developed in India". What does he mean by "totally"? Madam, you are aware of the indigenous technology. I would like to mention to the Minister—he is very familiar it—that there is IDPL in Hyderabad. Technology is developed there. But hardly that benefit goes to the IDPL as such. At a very important moment, the persons who have responsible for developing that ter nology, they left that organisation As a result, the entire technology now moves into the hands of the private sector and umpteen number of factories have come up around the IDPL in Hyderabad. Now, I would like to know whether this will not be case with regard to even the totally indigenous technology developed in India because it depends upon the definition of "totally", it depends upon the technology that has been developed in Therefore, I would like know what is the definition of "totally on technology developed in India". Secondly, who are the persons of which is the body or the which will determine whether a pa. ticular technology for which a con cession is being extended under the Act is totally technology that been developed in India or not? What is that agency? That has not been defined.

Now, Madam, I come to the second part of my question. Madam. this Act, the national laboratories will become bee-hives of undersirable activities because the technology has to be developed either in the sector or the public sector or national laboratories. Madam, there will be so much of pressure on the scientists working in the national laboratories that these will become beehives, as I was mentioning of pressure tactics. Further, Madam, I would like to bring to your kind notice that we spend only 1 1 per cent of the GNP, if I remember correctly, on R & D. Only 1.1 per cent and if you go to the private industry, they do not even spend 1.1 per cent, it is less Therefore the than .5 per cent. mount that has been spent on indimous technology and R&D in this country is so low that the entire clause becomes meaningless. But nonetheless the clause has come, the amendment has come. Therefore I would like to know what specific safe. guards will be taken by the Government of India with regard to making the national laboratories and the pubic sector R&D departments not to ecome beehives of pressurised tactics. This is the second part of the first question.

The second question I would like to have been having ask is that we several amendments, let us not talk about other amendments. I will talk about this particular amendment. When once this particular amendment is passed, I would like to ask the Minister to specifically tell me as to how many industries will be left under the MRTP now. He may not exhaust all the industries. If he gires by way of illustration even a few industries that can be left after apply. ing the principle of totally developed technology in India as a provision for concession to these houses, I think that will be a good question.

Thirdly, the final question. I would like to ask the Minister how does he

make a distinction between a technology which has been developed elsewhere and which has been transferred to India at the final stage into a multinational industrial private sector R&D and if that is shown as the finally developed technology in India, what precautions will be there for not allowing the benefit of this provision of this Act to other multi-national industries in this country? These are the three questions.

SHRI J. VENGAL RAO: Madam. the hon. Member has raised one important question, how to prevent the abuse of this concession. Mr. Sesi Bhushana Rao of his party has spoken about it in his speech. I have noted it. In the Lok Sabha I gave an assurance that before giving a notification we will refer it to an experts' committee, i.e., it is totally indigenous and then only we will issue a notification. Otherwise we will not issue any notification. We will take care of it.

PROF. C. LAKSHMANNA: This experts' Committee, is it a standing committee or will it be constituted every time?

SHRI J. VENGAL RAO: Just now I noted all your points. I am considering them and I assure you I will look into them. (Interruptions)

THE DEPUTY CHAIRMAN: No, no: not now.

SHRI KAMAL MORARKA: Mr. Bhardwaj is sitting, I will request you to kindly give me a minute, because he was not here when that happened.

THE DEPUTY CHAIRMAN: What happened?

SHRI KAMAL MORARKA: That relate<sub>8</sub> to Parliamentary procedure.

THE DEPUTY CHAIRMAN: Talk to him in the lobby.

SHRI J. VENGAL RAO: Hon. Member, Prof. Lakshmanna, asked how

[Shri J. Vengal Rao]

many companies are still there under the MRTP. There are 1752.

PROF. C. LAKSHMANNA: I asked, how many industries will be left cace this particular provision is given effect to.

SHRI J. VENGAL RAO: There will be 1752 companies under the MRTP. Act.

PROF. C. LAKSHMANNA: Industries, not empanies.

SHRI KAMAL MORARKA: You please understand what he is asking. I would also like to know that. After this amendment and after taking this amendment with your previous two notifications, after that will there be any industries still left under the purview of the MRTP Act. 1969? If so, he would like to have

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an illustrative list. You cannot give it now but please supply it later.

SHRI J. VENGAL RAO: There are more than thousand industries. I will supply the list to you.

SHRI KAMAL MORARKA: Not the companies, industries.

THE DEPUTY CHAIRMAN: 'The question is:

"That the Bill be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN; The House now adjourns till 11 A.M. to-morrow.

The House then adjuroned at fiftysix minutes past five of the clock till eleven of the clock on Thursday, the lst December, 1988.

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